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राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

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हिमाचल प्रदेश सरकार

SPECIAL AREA DEVELOPMENT AUTHORITY, MANIKARAN
(Door-To-Door Garbage Collection & Disposal Bye-Laws 2026)

NOTIFICATION

Dated, the 21st February, 2026

No. SADA (Manikaran)/T-4(Vol.-I)/2025-508.—The following Bye-laws made by the Special Area Development Authority Manikaran, for regulating the “Door to Door Garbage

Collection & Disposal–2026” in exercise of the powers conferred by section 66 (4) of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No. 12 of 1977) read with rule 15 (zf) of the Solid Waste Management Rules, are here by published for general information, namely.

**BYE-LAWS TO REGULATE DOOR TO DOOR GARBAGE COLLECTION & DISPOSAL
(Special Area Development Authority Manikaran)**

Chapter–I
General

1. Short title and commencement:—

- (a) These Byes–laws may be called The **Door-to-Door Garbage Collection and Disposal Bye-laws 2026 of Special Area Development Authority Manikaran** for municipal solid waste management & disposal.
- (b) These Bye–laws shall come into force on the date of their adoption and publication in the Rajpatra the gazette of Himachal Pradesh Government.
- (c) This shall apply to **Special Area Manikaran**

2. Definitions:—In these rules, unless the context otherwise requires:

- (A) “**Act**” means the Himachal Pradesh Municipal Corporation Act, 1994, Himachal Pradesh Municipal Act, 1994 and H.P.T.C.P. Act, 1977.
- (B) “**SADA**” means Special Area Development Authority.
- (C) “**bulk waste generator**” means and includes buildings occupied by the Central government departments or undertakings, State government departments or undertakings, local bodies, public sector undertakings or private companies, hospitals, nursing homes, schools, colleges, universities, other educational institutions, hostels, hotels, commercial establishments, markets, places of worship, stadia and sports complexes having an average waste generation rate exceeding 100 kg per day;
- (D) “**Bye-laws**” means regulatory framework notified by local body, census town, notified area townships and Special Area for facilitating the implementation of these rules effectively in their jurisdiction;
- (E) “**composting**” means a controlled process involving microbial decomposition of organic matter;
- (F) “**disposal**” means the final and safe disposal of post processed residual solid waste and inert street sweepings and silt from surface drains on land as specified in Schedule I to prevent contamination of ground water, surface water, ambient air and attraction of animals or birds;
- (G) “**domestic hazardous waste**” means discarded paint drums, pesticide cans, CFL, tube lights, expired medicines, broken mercury thermometers, used batteries, used needles and syringes and contaminated gauge, etc., generated at the household level;

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- (H) **"door to door garbage collection"** means collection of solid waste from the door step of households, shops, commercial establishments, offices, institutional or any other non-residential premises and includes collection of such waste from entry gate or a designated location on the ground floor in a housing society, multi storied building or apartments, large residential, commercial or institutional complex or premises;
- (I) **"dry waste"** means waste other than bio-degradable waste and inert street sweepings and includes recyclable and non-recyclable waste, combustible waste and sanitary napkin and diapers, etc;
- (J) **"dump sites"** means a land utilised by local body for disposal of solid waste without following the principles of sanitary land filling;
- (K) **"fine/penalty"** means penalty imposed on waste generators or operators of waste processing and disposal facilities under the Bye-laws for non-compliance of the directions contained in these or Bye- laws;
- (L) **"non-biodegradable waste"** means any waste that cannot be degraded by microorganisms into simpler stable compounds;
- (M) **"sanitary land filling "** means the final and safe disposal of residual solid waste and inert wastes on land in a facility designed with protective measures against pollution of ground water, surface water and fugitive air dust, wind-blown litter, bad odour, fire hazard, animal menace, bird menace, pests or rodents, greenhouse gas emissions, persistent organic pollutants slope instability and erosion;
- (N) **"sanitary waste"** means wastes comprising of used diapers, sanitary towels or napkins, tampons, condoms, incontinence sheets and any other similar waste;
- (O) **"schedule"** means the schedules as specified in SWM rules, 2016;
- (P) **"secondary storage"** means the temporary containment of solid waste after collection at secondary waste storage depots or MRFs or bins for onward transportation of the waste to the processing or disposal facility;
- (Q) **"segregation"** means sorting and separate storage of various components of solid waste namely bio-degradable wastes including agriculture and dairy waste, non-biodegradable wastes including recyclable waste, non recyclable combustible waste, sanitary waste and non-recyclable inert waste, domestic hazardous wastes, and construction and demolition wastes;
- (R) **"service provider"** means an authority providing public utility services like water, sewerage, electricity, telephone, roads, drainage, etc;
- (S) **"user fee/ charge"** means a fee imposed by the local body and any entity mentioned in rule on the waste generator to cover full or part cost of providing solid waste collection, transportation, processing and disposal services;
- (T) **"waste picker/ Collector"** means a person or groups of persons informally engaged in collection and recovery of reusable and recyclable solid waste from the source of waste generation the streets, bins, material recovery facilities,

processing and waste disposal facilities for sale to recyclers directly or through intermediaries to earn their livelihood.

Words and expressions used herein but not defined, but defined in the Environment (Protection) Act, 1986, the Water (Prevention and Control of Pollution) Act, 1974, Water (Prevention and Control of Pollution) Cess Act, 1977 and the Air (prevention and Control of Pollution) Act, 1981, Himachal Pradesh Municipal Act, 1994 and Solid Waste Management Rules, 2016 shall have the same meaning as assigned to them in there respective Acts and Rules.

Chapter-II

Management of Municipal Solid waste

3. Municipal Solid Waste Management:— The SADA shall establish or use an integrated Solid Waste Management (SWM) system with an aim to reduce the amount of waste being disposed, while maximizing resources recovery and efficiency. The preferred waste management system shall focus on the following points, namely: —

I. Reduction and reuse at source: The most preferred option for Solid Waste Management shall be prevention of waste generation. It will be helpful in reducing the handling, treatment, and disposal costs and specially reduce various environmental impacts such as leach ate, air emissions and generation of greenhouse gases.

II. Waste recycling: Recovery of recyclable material resources through a process of segregation, collection and re-processing to create new products shall be the next preferred alternative.

III. Composting: As far as possible the organic fraction of waste shall be composted and used to improve soil health and agricultural production adhering to norms.

IV. Waste-to-Energy: Where material recovery from waste is not possible, energy recovery from waste through production of heat, electricity or fuel may be preferred. Bio-methnation, waste incineration, production of Refuse Derived Fuel (RDF) and co-processing of the sorted dry rejects from municipal solid waste are to be commonly adopted “Waste to Energy” technologies.

V. Waste disposal: Remaining residual waste, which ideally comprises of inerts, shall be disposed in sanitary landfills constructed in accordance with stipulations of the Solid Waste Management Rules, 2016.

VI. The Integrated Solid Waste Management system shall be environment friendly. Waste minimization, waste recycling, waste-to-energy strategies and landfill gas capture and use which are promoted in the Solid Waste Management Rules, 2016 shall be adopted for reduction of greenhouse gases.

Chapter-III

Municipal Solid Waste Collection & Transportation

4. Segregation & Primary Storage of Municipal Solid waste: -

- (a) It will be prime responsibility of every waste generator/citizen to segregate the waste generated by them in three separate streams namely bio-degradable, non-biodegradable and domestic hazardous wastes in suitable covered bins and

handover segregated wastes to authorised waste pickers or waste collectors designated by SADA or Agency Hired by SADA once a day or at the frequency as decided by respective local body on the timing fixed by the service provider. Every citizen has to pay a fixed monthly rental for the services of door to door garbage collection.

- (b) Waste generators shall be encouraged to segregate waste and store at source in three separate colour bins i.e. green- for bio-degradable waste, blue - for non-biodegradable, red- for domestic hazardous waste.
- (c) All institutions with more than 5,000 sqm plot area shall, within one year from the date of notification of these Bye-laws and in partnership with the Special Area Development Authority ensure segregation of waste at source by the generators, facilitate collection of segregated waste in separate streams, handover recyclable material to either the authorised waste pickers or the authorised recyclers. The bio-degradable waste shall be processed, treated and disposed off through composting or bio-meth nation within the premises as far as possible. The residual waste shall be given to the waste collectors or agency as directed by the Special Area Development Authority. No person shall organise an event/party or gathering at any unlicensed place without intimating the Special Area Development Authority at least three working days in advance and they should take prior permission from District Administration submit the fee as decide by SADA and such person or the organiser of such event shall ensure segregation of waste at source and handing over of segregated waste to waste collector or agency as specified by the Special Area Development Authority.
- (d) Used sanitary waste are to be securely wrapped as and when generated in the pouches provided by the manufacturers or brand owners of these products or in a newspaper or suitable bio-degradable wrapping material and place the same in the bin meant for non- biodegradable waste or dry waste.
- (e) Every street vendor shall keep suitable containers for storage of waste generated during the course of his activity such as food waste, disposable plates, cups, cans, wrappers, coconut shells, leftover food, vegetables, fruits, etc., and shall deposit such waste at waste storage depot or container or vehicle as notified by the SADA.
- (f) Store separately construction and demolition waste, as and when generated, in his own premises and shall dispose off as per the Construction and Demolition Waste Management Rules, 2016.
- (g) Bulk waste generators of garden and horticulture waste like park, stadium etc. shall store separately in their premises and dispose of the same as may be prescribed by the Special Area Development Authority from time to time.
- (h) No untreated bio-medical waste, e-waste, hazardous chemicals and industrial waste shall be mixed with municipal solid waste and such waste shall follow the rules specifically separately specified for the purpose.
- (i) Every waste generator has to ensure that there is no practice of burning or burying the solid waste generated by him, throwing on streets/open public spaces outside his premises or in the drain or water bodies.

- (j) Littering of waste on streets /open space/ water bodies /drain shall be fined on the spot. On iterative they will be punishable and can subjected to court as per rule.
- (k) Time to time awareness generation campaigns should be organised to motivate people. RWA (Resident Welfare Association), Local NGOs, representative of public association and elected local member should be involved in the programme to motivate citizen.

5. Primary Collection of Municipal Solid Waste:—

- (a) Each and every house in the city/ town should approached for the primary collection of waste by means of wheel barrow, push cart, tricycle, small auto tipper depending on the size of road available.
- (b) Special Area Development Authority to arrange for daily door to door collection of segregated solid waste from all households including slums and informal settlements, commercial, institutional and other non-residential premises. From multi-storage buildings, large commercial complexes, malls, housing complexes, etc., this may be collected from the entry gate or any other designated location.
- (c) Special Area Development Authority to establish a system to recognise organisations of waste pickers or informal waste collectors and promote and establish a system for integration of these authorised waste-pickers and waste collectors to facilitate their participation in solid waste management including door to door collection of waste.
- (d) Special Area Development Authority to facilitate formation of Self Help Groups, provide identity cards and thereafter encourage integration of informal waste pickers in solid waste management including door to door collection of waste.
- (e) Special Area Development Authority to collect separately waste from sweeping of streets, lanes and by-lanes daily, or on alternate days or twice a week depending on the density of population, commercial activity and local situation.
- (f) Special Area Development Authority to collect horticulture, parks and garden waste separately and process in the parks and gardens, as far as possible.
- (g) Time for the door to door collection services will have to fixed by the concerned SADA. Generally timing should be between 6:00 Am to 9:00 Am. For proper waste collection vehicle such as tricycle, auto tipper used for door to door garbage collection should be equipped with Alarm with audible decibel fixed as per the rules and timing should be strictly followed by the sanitation workers.
- (h) For door to door garbage collection from commercial complex, offices and secondary bins (if installed) timing should be between 9:00 A.M. to 11:00 A.M. (Time can be revised by the SADA).
- (i) Under door to door services user charge for collection should be formulated on the following criteria:—
 - (a) **House/Residence** **Rs. 100/Floor**
 - (b) **Restaurants/Dhaba/Eateries/Cottage/Wine shop/Cafe** **Rs. 1000**
 - (c) **Shop/Stall** **Rs. 200**

(d) Taxi Union	Rs. 3000
(e) Guest House/ Hotel/Camping site	Rs. 2500
(f) Home stay	Rs. 1500
(g) Hostel	Rs. 2500
(h) Bus Stand	Rs. 3000
(i) Bank	Rs. 1000

Note: User charge as prescribed above can be revised by the SADA time to time keeping in view the polluter pay principal to meet the operation and maintenance cost of the services under Solid waste management.

(a) User charge mentioned above for door to door services needs to be collected from each and every household & other establishment of all the wards in the municipal boundaries of the SADA. Users charge decided above, contact person's name & number needs to be conveyed to general public through different media such as display on the vehicles used for these services, hoardings, pamphlets etc. Also, awareness generation campaigns need to be organised.

(b) No manual loading or unloading of waste in compactor should be practised with open hand or without safety measure as per the Solid Waste Management Rules, 2016.

6. Secondary Storage of Municipal Solid Waste: —

SADA by their own or with help of Agency hired needs to develop storage bins/ secondary storage points for the collection of waste generated in the Area, they will also be responsible to monitor the condition of these bins so that no filthy or unhygienic condition develops around. While establishing or monitoring secondary storage bins following precaution needs to be taken care.

(a) Well-designed Vehicle like auto Tipper/Compactor should be used for the purpose of transportation of waste and evacuating the bins.

(b) All the cooperative society, residential welfare association/society, institutional organisation and commercial/Tourism Units will be responsible to place suitable quantity of bins approved by the Special Area Development Authority as per Solid Waste Management Rule, 2016 on the fixed place in their compound in colour coding for different types of waste.

- ✓ Green:— Biodegradable waste (Food/kitchen Waste, garden waste and paper waste)
- ✓ Blue:— Non-Biodegradable waste.(Plastic, Glass, metals, chemicals and e-waste)
- ✓ Red:— Hazardous or toxics waste

So, that waste generated from there can be stored properly and collected from time to time by the municipal vehicle. User charge for these services fixed by the SADA should be collected by the authorised person of local body.

(c) It will be prime responsibility of all the waste generators/citizens to store and sell/handover the recyclable waste to the Rag pickers/Kabadiwala or

person/organisation designated by the Special Area Development Authority. They have to ensure that no such waste is being disposed on the road/ drain/secondary storage bins/ open space.

(d) Door to door garbage collection, secondary storage bins, collection & transportation, processing of waste and disposal of waste in sanitary land fill site, all these services will be provided by Special Area Development Authority or any hired agency. SADA will charge user fee for all these services and violator will be fined on the spot or punished and can be subjected to court as per rule.

(e) Waste from the slaughter house, fish market, fruit & vegetable market is biodegradable in nature, so proper storage facility should be designed so that no health hazard spreads from this & facility for composting should be developed to make use of such waste in generating organic manure from it. For ensuring proper disposal of such waste every generator have to ensure best storage facility and segregation of such waste at source and door to door collection should be practiced by SADA to collect 100% of such waste and take to processing plant. On Violation, waste generator should be fined on the spot or punished and can be subjected to court as per rule.

(f) Special Area Development Authority have to establish waste deposition centres for domestic hazardous waste and give direction for waste generators to deposit domestic hazardous wastes at this centre for its safe disposal. Such facility shall be established in a city or town in a manner that one centre is set up for the area of twenty square kilometres or part thereof and notify the timings of receiving domestic hazardous waste at such centres.

(g) Bio medical & industrial waste should not be mixed with municipal waste and such waste should be stored and disposed separately as per the rules applicable. For the disposal of bio-medical waste common Biomedical Waste treatment facility (CBMWTF) should be developed in each ULB either separately or on the cluster basis. By paying the fixed user fee such waste can be easily disposed off.

(h) Construction and demolition waste should be store separately as and when generated, in his/her own premises and shall be disposed off as per the Construction and Demolition Waste Management Rules, 2016. SADA should fix user charge for transportation and disposal of C & D waste and generator should dispose this waste by paying the charge as per the rules and at the designated place. Disposing of such waste in open space, road side, common place will be treated as illegal and fined as per the rules.

(i) Gardening/Horticultural waste should also be stored separately at source. SADA should fix a day or two in week and some place where generator should give their waste and from there it should be transported to disposal site.

(j) Dry leaves, plastic and other such waste should not be burnt in open, doing such activity will be treated as illegal and punishable, violator should be fined as per the rules.

(k) Stray animal should be restricted from roaming in and around the waste disposal site & secondary storage bins or any public place in the Area.

(l) Every citizen, institutions, office buildings, commercial complexes has to ensure that there is no open discharge of grey water, black water or any other such polluted water in drain, open space or on road which can spread health issues, doing such activity will be treated as illegal and punishable as per the rules.

(m) No person should dispose dead animal or any such material in open space, road side, community park or any other place which can spread pollution and health issues, doing such activity will be treated as illegal and punishable as per the rules.

(n) Special Area Development Authority can develop bins free solid waste management facility but for this 100% waste collection from the door step of the generator should be ensured.

7. Secondary Collection & Transportation of Municipal Solid Waste:—

(a) Closed vehicle should be used for the transportation of waste. To reduce the frequency of loading and unloading of waste compactor should be used.

(b) Special Area Development Authority will have to ensure safe storage and transportation of the domestic hazardous waste to the hazardous waste disposal facility.

(c) Transport segregated bio-degradable waste to the processing facilities like compost plant, bio-methnation plant or any such facility. Preference shall be given for onsite processing of such waste.

(d) Transport non-bio-degradable waste to the respective processing facility or material recovery facilities or secondary storage facility. Ensure transportation of construction and demolition waste as per the provisions of the Construction and Demolition Waste Management Rules, 2016.

Chapter-IV

Municipal Solid Waste Processing & Disposal

8. Waste Processing Plant:—

Special Area Development Authority with help of State Pollution Control Board approval needs to develop solid waste management/processing plant to make use of daily generated bio-degradable waste so that it can reduce the quantity of waste being disposed at the sanitary land fill site.

(a) Special Area Development Authority/Authorized agency collect waste from vegetable, fruit, flower, meat, and poultry and fish market on day to day basis and promote setting up of decentralised compost plant or bio-methnation plant at suitable locations in the markets or in the vicinity of markets ensuring hygienic conditions.

(b) Involve communities in waste management and promotion of home composting, bio-gas generation, decentralised processing of waste at community level subject to control of odour and maintenance of hygienic conditions around the facility.

(c) For processing of bio-degradable waste Special Area Development Authority establish waste processing plant such as composting plant – windrow compost plant, vermin composting plant, waste to energy or any other such technology by their own or with help of any other licensed company/firm/organisation/Department on Build – operate - transfer (BOT)/ object oriented (OO) method.

(d) For processing of mixed recyclable waste Special Area Development Authority have to establish recycling unit such as incineration, RDF Plant or other such recycling technology by their own or with help of any other licensed company/firm/organisation/Department on Build-operate-transfer (BOT)/object oriented (OO) method.

(e) SADA may also send the non-bio-degradable/dry waste as RDF to nearby cement factories for co-processing.

9. Waste Disposal:—

(a) Special Area Development Authority have to stop land filling or dumping of mixed waste soon after the timeline for setting up and operationalisation of sanitary landfill is over.

(b) Special Area Development Authority have to allow only the non-usable, non-recyclable, non-biodegradable, non-combustible and non-reactive inert waste and pre-processing rejects and residues from waste processing facilities to go to sanitary landfill.

(c) Sites shall meet the specifications as given in Schedule-I of Solid Waste Management Rules, 2016, however, every effort shall be made to recycle or reuse the rejects to achieve the desired objective of zero waste going to landfill.

(d) Special Area Development Authority to investigate and analyse all old open dumpsites and existing operational dumpsites for their potential of bio-mining and bio-remediation and where so ever feasible, take necessary actions to bio-mine or bio-remediate the sites.

(e) Special Area Development Authority to ensure that in absence of the potential of bio-mining and bio-remediation of dumpsite, it shall be scientifically capped as per landfill capping norms to prevent further damage to the environment.

Chapter-V Monitoring by Ward Committee

Constitution of Ward Sanitation Committee:— A Ward Sanitation Committee shall be constituted in each ward of the Special Area Development Authority. The Ward Sanitation Committee shall have 11 to 15 members. The members of the WSC would comprise of ward member, Authorized person/designated officer by Special Area Development Authority for each ward, representatives of Residential Welfare Associations (RWAs) of the ward, representatives from slum sanitation committee, representatives of Community Based Organisations (SHGs, youth club etc.), local leaders, senior citizens etc. The Ward Sanitation Committee shall oversee the sanitation activity in the ward.

Chapter-VI
Stakeholder's Responsibilities

10. Responsibilities of various stakeholders:—

10.1 Responsibilities of Waste Generators:—

- (a) No waste generator shall throw the waste generated by him on the street, open spaces, drain or water bodies.
- (b) No person shall let the dirty water, mud, night soil, cow dung, urine, polluted water from their own house, organisation, commercial establishments to accumulate in their own compound nor let it flow on common streets in a way that the environment gets polluted by foul smell or poses a threat to public health.
- (c) To wrap securely used sanitary waste as and when generated in a newspaper or suitable bio-degradable wrapping material and place the same in the domestic bin meant for non-biodegradable waste.
- (d) All citizens shall have the responsibility to dispose of the recyclable waste generated in their complexes to the waste pickers authorised by the Special Area Development Authority/ Panchayat Secretary. All waste generators shall pay user fees as specified in these Bye-laws.
- (e) No waste generator shall throw, burn or bury the solid waste generated by him on streets, open public spaces outside his premises or in the drain or water bodies,
- (f) No dead animals or their remains to be thrown in any public places or any such place, which create any kind of pollution.
- (g) If any person is found violating activities prohibited for doing, fine charges shall be collected from the offender by the Special Area Development Authority.

10.2 Responsibility of Ward Sanitation Committee:—

- (a) The Ward Sanitation Committee shall oversee the sanitation and cleanliness activities in ward.
- (b) The Ward Sanitation Committee shall act as a grievances redressal point on sanitation issues at ward level.
- (c) The Ward Sanitation Committee shall have the power to impose fine on any offender and also have the power to waive of penalties.
- (d) The Ward Sanitation Committee will promote home composting, bio-gas generation, decentralised processing of waste at community level subject to control of odour and maintenance of hygiene around the facility.
- (e) The Ward Sanitation Committee will give warning to any offenders of these Bye-laws. After two warning by the Ward Sanitation Committee or the Special Area

Development Authority penalty shall be collected from the violator as per the provisions of these Bye-laws.

10.3 Responsibility of the Special Area Development Authority:—

(a) The Special Area Development Authority shall within its notified area, be responsible for ensuring daily and throughout the year system of cleaning of all common roads, places, temporary settlements, slums, areas, markets, its own parks, gardens, tourist spots, cemeteries and shall be bound to collect the garbage from the nearest declared storage containers, and transport it every day to the final disposal point in closed vehicles for which the SADA authority may engage private parties on contract or Public Private Partnership mode, apart from its own permanent cleaning staff and vehicles.

(b) The SADA for the purpose of managing such sanitation activities in decentralised and regular manner shall designate one ward officer/authorized person, in every ward to supervise the spots of containers, public toilets, community toilets or urinals in public places, transfer station for public garbage, landfill processing units etc. for final disposal of garbage.

(c) The designated ward officer by the Special Area Development Authority shall also be a member of the concerned Ward Sanitation Committee which shall act as the first point of grievance redressal on sanitation issues of the concern ward and meet complains of citizens on issues of sanitation.

(d) The Special Area Development Authority shall facilitate construction, operation and maintenance of solid waste processing facilities and associated infrastructure on their own or through any agency for optimum utilisation of various components of solid waste adopting suitable technology including the technologies and the guidelines issued by the Ministry of Urban Development from time to time and standards prescribed by the Central Pollution Control Board.

(e) The SADA shall create awareness through Information, Education and communication (IEC) campaign and educate the waste generators on minimal generation of waste, not to litter, re-use the waste to the extent possible, practice segregation of wet bio-degradable waste, dry recyclable and combustible waste and domestic hazardous waste at source, wrap securely used sanitary waste as and when generated in a newspaper or suitable bio-degradable wrapping material and place the same in the domestic bin meant for non-biodegradable waste, storage of segregated waste at source and payment of monthly user fee.

(f) Chemical fertilizers shall be replaced by use of compost in all parks, gardens maintained by the Special Area Development Authority and any other places within two years of notification.

(g) Promote recycling initiatives by informal waste recycling sector.

(h) The Special Area Development Authority shall make efforts to streamline and formalize Solid Waste Management systems and endeavour that the informal sector

workers in waste management (rag pickers) are given priority to upgrade their work conditions and are enumerated and integrated into the formal system of Solid Waste Management.

(i) Ensure that the operator/authorized agency of a facility provides personal protection equipment including uniform, fluorescent jacket, hand gloves, raincoats, appropriate foot wear and masks to all workers handling solid waste and the same are used by the workforce.

(j) Ensure occupational safety of the Special Area Development Authority own staffs and staffs of outsource agency involved in collection, transport and handling waste by providing appropriate and adequate personal protective equipment's.

(k) In case of an accident at any solid waste processing or treatment or disposal facility or landfill site, the officer-in-charge of the facility shall report to the Special Area Development Authority immediately which shall review and issue instructions if any, to the in-charge of the facility.

Chapter-VII Prosecution & Penalties

11. Prosecution:—

I. Prosecution can be made on violation of above said rules Under Municipal Solid Waste Management rules, 2016, Himachal Pradesh Special Area Development Authority Act, 1994 and Environmental Protection Act, 1986. Even the prosecution can be made on the official/ workers responsible for implementing so called services under the above said Bye-laws if they are not performing their task or delaying their responsibility to implement the services.

II. Whosoever contravenes the provision of above said Bye-laws shall be in addition to the penalties already mentioned under any act/ rules/ laws/ Bye-laws for time being in force would be liable for disconnection of water supply, electricity and other civic amenities and the SADA may request the competent authorities to withdraw any other services if granted in favour of Institution/ Commercial Establishment/ person committing the offence.

12. Penalties:—

On the violation of above said municipal Bye-laws fixed penalties are as below:—

Sl. No.	Offence	Special Area Development Authority Manikaran
1.	Littering by People of residential colony	Rs. 500 per day
2.	Open dumping by shopkeepers	Rs. 1000 per day
3.	Littering/open dumping by restaurants owners	Rs. 2000 per day
4.	Littering/open dumping by Hotel Owners	Rs. 2000 per day
5.	Littering/open dumping by Industries	Rs. 5000 per day
6.	Street Vendor like fast-food, chat, ice-cream, juice corner etc.	Rs. 250 per day

7.	Open defecation/urination in public place	Rs. 500 per offence committed
8.	Disposal of dung in open space/public place	Rs. 2000 per day
9.	Disposal of construction & demolition waste in open space/road side/public place by resident.	Rs. 2000 per day
10.	Littering of waste like dung, construction & demolition waste on road while transporting through private tractor/vehicle.	Rs. 2000 per day
11.	Disposal of waste water from house in non-authorised place	Rs. 2000 per day
12.	Disposal of sewer in non-authorised place.	Rs. 5000 per day
13.	Not keeping of closed dust bins in adequate number & quantity by owners mention from Sl. No. 2- 6	Rs. 5000 per day
14.	Spilling of Oil, Dust, water & other material by road side Motor, Bike, Bicycle repair mechanics.	Rs. 1000 per day
15.	Disposal of Skin, feather, blood, flesh or any other material of animal(s) by shopkeeper.	Rs. 2000 per day
16.	Littering by pet animals like dogs, cow, etc. on road side/open space/ community place.	Rs. 1000 per day
17.	Littering or disposal of waste in front of Marriage hall, community place, exhibition hall, Mela ground, Party Place.	Rs. 5000 per day
18.	Encroachment of Road for by Dhabas or any other such shop and disposing of waste on road side, open space.	Rs. 1000 per day
19.	Encroachment of Road for by fruit, vegetable local vendor and disposing of waste on road side, open space.	Rs. 250 per day
20.	Encroachment of Road Hair cutting salon and disposing of waste on road side, open space.	Rs. 250 per day
21.	Encroachment & Disposal of construction & demolition waste in open space/road side/public place by Business man, shopkeepers.	Rs. 5000 per day
22.	Disposal of waste by Private Nursing home/hospital, Clinics, Dispensaries, Hotel and Home Stay on road side, open space.	Rs. 5000 per day
23.	Non-Segregation of waste at source	
i	Residents	Rs. 250 for first offence and Rs. 500 for second & subsequent offences in a month
ii	Shopkeepers	Rs. 500 for first offence and Rs. 1000 for second & subsequent offences in a month.
iii	Restaurants owners	Rs. 1000 for first offence and Rs. 2000 for second & subsequent offences in a month.

iv	Hotel/ Home Stay Owners	Rs. 1500 for first offence and Rs. 2500 for second & subsequent offences in a month.
v	Industrial Establishment	Rs. 3000 for first offence and Rs. 5000 for second & subsequent offences in a month.
vi	Sweets, snacks, fast food. Ice-creams, sugarcane & other juice and vegetables vendor carts	Rs. 250 for first offence and Rs. 500 for second & subsequent offences in a month.

13. Repeal/Contradict:—

- ✓ Once this Bye-laws come into force any other rules, Bye-laws, policy with regard to this matter adopted by any Special Area Development Authority will be considered as disaffirm.
- ✓ Any work done or scheme implemented under any previous rules/Bye-laws will not be impugning unless until it is just opposite or completely contrary to the action to be taken under the above said Bye-laws.

Sd/-
Chairman,
SADA Manikaran-cum-MLA Kullu,
District Kullu, (H.P.).

URBAN DEVELOPMENT DEPARTMENT
Office of the Executive Officer, Municipal Council Shri Naina Devi Ji
District Bilaspur, Himachal Pradesh

NOTIFICATION

Dated, the 11th March, 2026

No. MCND/2026-149.—Whereas, the Municipal House of Shri Naina Devi Ji, in exercise of the powers conferred under Section 125, 126, 127, and 128 read with Section 202 and 214 of the Himachal Pradesh Municipal Act, 1994 (Act No. 12 of 1994), approved the draft of the **Municipal Council Shri Naina Devi Ji (Trade License) Bye-laws, 2025, vide Resolution No. 400 dated 11th April, 2025;**

And whereas, following the said House approval, a Public Notice was duly published in two local newspapers inviting claims and objections from the persons likely to be affected thereby within a period of thirty days, and the said draft was made available at the Municipal Office for public inspection;

And whereas, no objections or suggestions were received from the general public within the stipulated period;

Now, therefore, in exercise of the powers conferred under Section 125, 126, 127, and 128, read with Section 202 and 214 of the Himachal Pradesh Municipal Act, 1994, I, **Executive Officer**, Municipal Council Shri Naina Devi Ji, District Bilaspur, Himachal Pradesh, hereby notify the following Bye-laws for general information, namely: —

1. Short Title, Extent, and Commencement: —

- (a) These Bye-laws may be called the **Municipal Council Shri Naina Devi Ji (Trade License) Bye-laws, 2025**.
- (b) These Bye-laws shall come into force from the date of their final publication in the Official e-Gazette (Rajpatra).
- (c) These Byelaws shall apply to all shops, entities, or premises falling within the Municipal limits of Shri Naina Devi Ji, which shall not be used without a valid license for the purposes specified in Sections 125, 126, 127, and 128, read with Sections 202 and 214 of the Himachal Pradesh Municipal Act, 1994, as categorized in **Annexure-I**, and for the storage of any article or the performance of any trade within the municipal limits as per the Trade Types specified herein.

2. Definitions: —In these Bye-laws, unless the context otherwise requires:—

- (a) “**Act**” means the Himachal Pradesh Municipal Act, 1994 (Act No. 12 of 1994).
- (b) “**Authorized Officer**” means the Executive Officer, or any other Officer/Official specifically authorized by the Executive Officer.
- (c) “**Urban Local Body (ULB)**” means an administrative unit in urban areas responsible for governance, management, and development. For the purpose of these bye-laws, ULB refers to the **Municipal Council Shri Naina Devi Ji**.
- (d) “**Inspector**” means the Sanitary Supervisor, or any other Official of the Municipal Council duly authorized by the Executive Officer to conduct inspections under these byelaws.
- (e) “**License**” means a written or digital permission granted by the Licensing Officer in favor of a person, owner, or occupier for the sale/storage of articles and Trade Types specified in **Annexure-I**, and across zone as per **Annexure-II**.
- (f) “**Premises**” means any shop, store, godown, building, or open space where articles specified in **Annexure-I** are kept for sale or storage, or where trade activities specified therein are performed.
- (g) “**Scale of Business/Trade**” (Applicable to Permanent Licenses):
 - **Small Scale:** Premises covering a maximum area of 100 sq. ft.
 - **Medium Scale:** Premises covering an area from 101 sq. ft. to 500 sq. ft.
 - **Large Scale:** Premises covering an area of more than 500 sq. ft.

(h) “Scale of Temporary Shop/Stall” (Applicable to Temporary Licenses):

- **Small Shop/Stall:** An area upto 64 sq. ft.
- **Medium Shop/Stall:** An area more than 64 sq. ft. and up to 250 sq. ft.
- **Large Shop/Stall:** An area exceeding 250 sq. ft.

- (i) “Temporary Trade License”** means a license issued for a brief period ranging from 1 to 30 days, applicable exclusively to trade activities conducted from temporary or makeshift structures at approved fairs, festivals, or events.
- (j) “Zone”** means the functional and geographical boundary of the Municipal Council, designated for specific types of trade activities as defined in **Annexure-II**.
- (k) “Superstore”** refers to a large retail establishment that sells a wide variety of goods across multiple categories.
- (l) “E-commerce”** refers to the buying and selling of goods and services over the internet, encompassing online business activities conducted within the municipal limits.
- (m) “Cloud Kitchen”** (also known as a virtual kitchen) means a commercial kitchen space dedicated solely to preparing food for delivery and takeout, without a dine-in facility.
- (n) “Municipal Services”** include, but are not limited to, Garbage Collection and Property Tax etc. provided under the jurisdiction of the Municipal Council or regulated by coordinated authorities.
- (o) “Shopkeeper”** means any person running and managing the affairs of the shop/premises, including the owner, occupier, or manager.
- (p)** The words and expressions used but not defined in these Byelaws shall have the same meaning as assigned to them in the **Himachal Pradesh Municipal Act, 1994**.

3. Procedure for Obtaining License:—

- (a) Application for License:** Any person intending to operate or run any business/trade as specified in **Annexure-I**, and/or store any article as specified in **Annexure-I** within the jurisdiction of the Municipal Council Shri Naina Devi Ji, and in accordance with the zone definitions in **Annexure-II**, shall apply for a license on the prescribed format to the Executive Officer. The application may be submitted through the designated online portal or physically at the Municipal Office.
- (b) Period and Validity of License:** The License shall be issued for a period of **1 year, 5 years, 10 years, or a maximum of upto 15 years** at a time, based on the selection made by the applicant. The License shall automatically come to an end after the completion of such selected period.

- (c) **Fees:** The full prescribed fee for the selected period must be deposited in advance.

4. Renewal of License:—

- (a) **Renewal Period:** The license shall be eligible for renewal upon the deposit of the requisite license fee. Renewal is due upon the expiration date of the license.
- (b) **Grace Period (No Penalty):** To facilitate ease of business, the license may be renewed without any late fee or additional documentation for a period of **one month** after the date of expiration.
- (c) **Lapse of License:** If the license is not renewed within the one-month grace period, it shall be deemed expired and void. Carrying out trade after the grace period without a valid license shall be treated as "Unauthorized Trade" under Section 13 of these byelaws.
- (d) **Regularization of Lapsed License:** To reactivate a business after a license has lapsed, the applicant shall be liable to pay a one-time **Compounding Fee (Restoration Fee) equal to 150% of the Annual License Fee**. This is a fixed, non-incremental settlement fee for the unauthorized operation and must be cleared before a fresh application is processed.
- (e) **Re-issuance:** Upon payment of the Compounding Fee and clearance of all other outstanding Municipal dues/fee/tax/charges, the applicant may apply for a Fresh Trade License as per the procedure laid down in Section 3.
- (f) **Documentation for Renewal:** No new documents are required to be submitted for the renewal of a license, provided there is no change in the trade type, area, or ownership of the premises.

***Note:** Once the grace period expires, the license is legally non-existent. The Compounding Fee in Clause (d) serves as the total legal settlement to regularize the premises. This prevents the accumulation of mounting monthly penalties, providing a "clean slate" for the citizen to return to compliance.*

5. Transfer of License:—

- (a) The license issued under these Byelaws shall not be transferred in the name of any person except in the event of the death of the original licensee, or in cases of a formal change in ownership due to the sale or inheritance of the business.
- (b) In the case of the death of the original licensee, the license shall be transferred in the name of the legal heirs only for the remaining validity period of the license, upon the production of supporting legal documents (e.g., Legal Heir Certificate, Death Certificate).
- (c) In cases of business sale or transfer of ownership, the transfer shall be subject to the submission of a formal application and the fulfillment of the following conditions:—
- **Documentation:** Production of a registered Sale Deed or a notarized Transfer Agreement.

- **Dues Clearance:** All outstanding Municipal dues, including Property Tax and Garbage User Charges etc. associated with the premises, must be cleared up to the date of the transfer request.

- (d) The final decision regarding the transfer shall be made by the Executive Officer, keeping in view the circumstances and merits of the case.
- (e) **Transfer Fee:** A Transfer Fee shall be charged for the administrative processing of the request as per the rates prescribed by the Municipal Council in **Annexure-III**.
- (f) The transferred license shall remain valid only for the unexpired portion of the original license's term selected period.

6. Closure of License: —

- (a) The license issued under these Byelaws may be requested for closure in the event of the permanent winding up or cessation of the business activity.
- (b) The licensee shall submit a formal application for closure to the Executive Officer through the prescribed digital portal or in writing, as per the established guidelines.
- (c) **Conditions for Closure:** The request for closure shall only be processed upon the satisfaction of the Licensing Officer that:
 - All outstanding Municipal dues, including but not limited to **Property Tax, Garbage User Charges**, etc. associated with the premises, have been cleared upto the date of the closure application.
 - No legal proceedings or recovery notices are pending against the trade activity at the said premises.
- (d) **Closure Fee:** A nominal administrative fee for the closure of the Trade License shall be charged as per the rates prescribed by the Municipal Council in **Annexure-III**.
- (e) Upon successful verification and payment of the closure fee, the Licensing Officer shall issue a formal "Closure Certificate," and the trade entry shall be deactivated from the Municipal records and the online portal.

7. Modification of License: —

- (a) The license issued under these Byelaws may be requested for modification under the following specific heads only:—
 - **Change of Contact Details:** In case of a change in the registered Mobile Number of the Trade Owner/Authorized Signatory.
 - **Change or Addition of Trade Subcategory:** In case of a change and/or addition of a Sub-category or Trade Type within the **pre-selected Sector** as defined in **Annexure-I**.

Note: The primary Sector cannot be modified. If the licensee intends to operate in a different Sector, a fresh application for a separate Trade License must be submitted.

- **Change of Business/Trade Address:** Modification of the trade address is permitted **only** if the new premises are located within the **same Ward** of the Municipal Council Shri Naina Devi Ji. If the business moves to a different Ward, the existing license must be closed and a fresh license applied for at the new location.

- (b) **Modification Fee:** A Modification Fee for administrative processing and updating of records shall be charged as per the rates prescribed by the Municipal Council in **Annexure-III**.
- (c) **Verification:** The Licensing Officer or an authorized Inspector may conduct a physical verification of the premises to ensure that the modifications (especially regarding address or trade sub-category) comply with the zoning and safety regulations of the Council.

8. License Fees: —

- (a) The license fee for the grant of a Trade License shall be determined by the Executive Officer from time to time, as approved by the Municipal Council.
- (b) **Fee Calculation Formula:** The total license fee shall be calculated based on the scale of business, the specific trade category, and the location (Zone) as follows:—

Trade License Fees = Fees (Scale of Business as per Scale of Business table below) + [Fees (Trade Type as defined in Annexure I) X Applicable Zone Factors (Defined in Annexure II)]

- (c) **Base Fee Structure (Scale of Business):** The following rates shall apply based on the scale and selected duration of the license:—

Scale of Business	1 Year Fee	5 Year Fee	10 Year Fee	15 Year Fee
Small Scale	Rs. 200	Rs. 900	Rs. 1,800	Rs. 2,700
Medium Scale	Rs. 500	Rs. 2,250	Rs. 4,500	Rs. 6,750
Large Scale	Rs. 1,000	Rs. 4,500	Rs. 9,000	Rs. 13,500

- (d) **Multi-Year Incentive:** The fee structure for 5, 10, and 15 years reflects a built-in discount to encourage long-term compliance and reduce the frequency of annual renewals for the citizens.

9. Temporary Trade Licenses: —

- (a) **Applicability:** Temporary Trade Licenses shall be issued exclusively for trade activities conducted during fairs, festivals, and other such events within the jurisdiction of the Municipal Council. These licenses are valid for a short-term duration ranging from **1 day up to a maximum of 30 days only**.

- (b) **Scope:** These licenses are specifically intended for temporary or makeshift shops, stalls, or kiosks erected for the duration of the event and shall not be treated as permanent permissions.

- (c) **Fee Calculation Formula:** The total fee for a Temporary Trade License shall be calculated per day as follows:—

Temporary Trade License Fees = Fees (As per Temporary Shop/ Stall Type Table Below) + [Fees (Trade Type as Defined in Annexure I) X Applicable Zone Factors (Defined in Annexure II)]

- (d) **Temporary Shop/Stall Rates:** The following daily rates shall apply based on the size of the temporary structure:—

Sl. No.	Shop Type	Shop Rate
1.	Small Size Shop	25
2.	Medium Size Shop	50
3.	Large Size Shop	100

- (e) **Advance Payment:** The total calculated fee for the entire duration of the temporary trade must be deposited in advance before the commencement of the event or the setup of the stall.

- (f) **Special Mela Provisions:** During major festivals (Melas) at Shri Naina Devi Ji, the Executive Officer may designate specific "Mela Zones" with separate zone factors in Annexure II to manage high-density commercial areas effectively.

10. Temporary Permissions (Filming and Media): —

- (a) The Municipal Council Shri Naina Devi Ji may grant temporary permissions for the shooting of films, documentaries, TV serials, and advertisements within its jurisdiction.

- (b) **Fee Structure for Filming Permissions:** The fees for such permissions shall be charged per day based on the budget of the production as follows:—

Category of Production	Budget Range	Permission Fee (Per Day)
Big Budget Films/Movies	Above Rs. 75 Crores	Rs. 70,000/-
Medium Budget Films/Movies	Above Rs. 5 Crores to Rs. 75 Crores	Rs. 30,000/-
Low Budget Films/TV Serials/ Musical Albums/Advertisements	Up to Rs. 5 Crores	Rs. 15,000/-

- (c) **Verification of Budget:** The classification of the film budget shall be based on a Self-Declaration or Affidavit submitted by the Producer/Authorized Representative at the time of application. The Council reserves the right to verify such claims against public records or industry standards.

- (d) **Additional Charges:** The fees mentioned above are exclusively for the permission to shoot. Additional charges for services such as cleaning, waste management, parking of production vehicles, or use of specific municipal properties shall be charged extra as per actuals or as decided by the Executive Officer.
- (e) **Security Deposit:** A refundable security deposit may be sought by the Executive Officer to ensure that no damage is caused to municipal property during the filming process.

11. Conditions for Grant of License: —

- (a) **Mandatory Registration:**—Trade registration with the Labour & Employment Department, Government of Himachal Pradesh, shall be a mandatory prerequisite only for those trades and establishments that fall under the ambit of the Himachal Pradesh Shops and Commercial Establishments Act, 1958, as amended from time to time.
- (b) **Scope of Validity:** The License shall not be valid for any purpose other than the specific items, articles, or trade types for which it is granted under these Byelaws.
- (c) **Jurisdiction:** Unless specified otherwise, the permission shall be valid across the entire limits of the Municipal Council Shri Naina Devi Ji, subject to conditions imposed by the Executive Officer.
- (d) **Production of License:** The owner or occupier of the premises must produce the license for inspection before the Inspector or the Licensing Officer at any time upon request.
- (e) **Discretionary Powers:** The Executive Officer reserves the right to impose, alter, or amend any conditions of the license as deemed fit under the provisions of **Section 214 of the Himachal Pradesh Municipal Act, 1994.**
- (f) **Amendment to Annexures:** Additional permissions or new categories for any article/trade mentioned in **Annexure-I** may be added or removed by the Executive Officer as and when deemed necessary for public interest or regulatory requirements.
- (g) **Self-Declaration:** The applicant shall submit a self-declaration confirming that all information provided—including trade type, carpet area, building map approval, and nature of property (commercial/domestic)—is true to the best of their knowledge.
- (h) **Record Keeping & Compliance:** The licensee shall maintain proper records of articles stored or sold and trade activities performed. The licensee must comply with all directions issued by the Licensing Officer from time to time.
- (i) **Municipal Dues:** The licensee must ensure timely payment of all Municipal dues, including Property Tax and Garbage User Charges etc. Non-payment may result in the suspension of the license.

- (j) **Timeline for Issuance:** The license shall be processed and issued within the timelines specified under the Himachal Pradesh Public Service Guarantee Act, 2011.
- (k) **Grant of License:** Subject to these Byelaws, any person who applies through the online portal and tenders the prescribed fee shall be granted a license, unless the Licensing Officer records specific reasons for refusal in writing.
- (l) **Administrative Charges:** The Licensee shall be liable to pay transfer, modification, or closure charges as prescribed in **Annexure-III** at the time of such requests.
- (m) **Display of License:** The licensee shall abide by all terms and conditions, and the license must be prominently displayed at a conspicuous place or the reception of the licensed premises.
- (n) **Right of Entry:** The Inspector or authorized staff shall have the right to enter and inspect the premises. The licensee is required to provide necessary assistance during such inspections.
- (o) **Encroachments:** The licensee shall not make any encroachment or overhanging projections on public streets, pavements, or Municipal drains in any manner. Any such violation shall lead to immediate cancellation of the license.

12. Denials of License: —The license shall not be granted:—

- To a person suffering from any infectious or contagious diseases.
- To a person convicted for the unlawful sale or storage of any articles mentioned in Sections 125, 126, 127, and 128, read with Sections 202 and 214 of the Himachal Pradesh Municipal Act, 1994.
- To a person who has been found to have habitually committed a breach of these Byelaws or the terms of the license.
- To a person below the age of 18 years.

13. Offenses and Penalties: —

- (a) **General Violations:** In addition to the penalties provided under the Himachal Pradesh Municipal Act, 1994, any person found violating these Byelaws shall:—
 - **First Instance:** Be liable for a penalty of **Rs. 1,000/-** and suspension of the license for a period of one month.
 - **Repeat Violation:** For a repetition of the same violation within three months, the person shall be liable for a penalty of **Rs. 10,000/-** and permanent cancellation/withdrawal of the license.
- (b) **False Declaration:** If the information submitted under the self-declaration is found to be false, the applicant shall be liable for a penalty of **ten times the license fee**, and the license shall be cancelled immediately.

- (c) **Restoration:** In case of cancellation due to repeated violations, the license may only be restored upon receiving a written undertaking and a surety from the violator, subject to the satisfaction of the Executive Officer.

14. Penalization for Default on Municipal Services: —

- (a) **Interlinked Service Compliance:** To ensure seamless governance, all Municipal Services—including Garbage Collection, Property Tax, etc. —shall be interlinked for compliance purposes.
- (b) **Cross-Service Penalization:** Any entity in violation of regulations for any single municipal service shall be subject to cross-penalization, including:—
- Suspension or limitation of other municipal services.
 - Imposition of additional fines across all utilities.
 - Coordinated enforcement reporting across regulatory authorities.
- (c) **Trade License Restrictions:** Municipal Service Defaulters (e.g., those with pending Property Tax or Garbage User Charges etc.) shall not be permitted to apply for, renew, modify, or close trade licenses until the violation/default is resolved.
- (d) **Notification and Appeal:** Affected parties shall receive a written notice before enforcement. They shall have the right to appeal against the penalization within the period stipulated by the Municipal Council.
- (e) **Inter-Authority Coordination:** The Council shall establish a mechanism for the timely exchange of information regarding violations and enforcement actions between different service wings.

15. Zone Categorization.—Trade license fees within the Municipal Council Shri Naina Devi Ji shall be categorized based on the functional and geographical zone in which the trading unit is located, as outlined in **Annexure-II**.

16. Final Provisions.—These Byelaws shall come into effect immediately upon their final publication in the Official Gazette (Rajpatra). The Municipal Council shall periodically review and update this framework to address emerging administrative challenges and ensure effective enforcement.

By Order,

Sd/-

Executive Officer,
Municipal Council Shri Naina Devi Ji,
District Bilaspur, Himachal Pradesh.

Annexure I: Simplified Trade Categorization & Fees

Category	Typical Trades Included	Annual Fee
Small Retail	General Stores, Kiosks, Stationery, Veg/Fruit, Small Meat shops.	Rs. 100
Basic Services	Puncture repair, Cobblers, Tailors, Laundry, Small Nurseries.	Rs. 200
Professional Services	Clinics, Labs, Private Offices, Hair Salons, Gyms, Photo Studios.	Rs. 1,000
Technical & Repair	Mobile/PC Repair, Electronics Service, Watch Repair, Welding.	Rs. 1000
Standard Retail	Chemists, Cloth Merchants, Electronics Sales, Mobile Stores.	Rs. 2,000
Food & Hospitality	Dhabas, Eateries, Cloud Kitchens, Homestays, Guest Houses.	Rs. 2,500
Construction & Mfg.	Hardware, Cement, Timber, Furniture Mfg, Metal Works.	Rs. 2,500
Logistics	Warehouses, Transport Godowns, Courier Hubs.	Rs. 3,000
BFSI & Corporate	Banks, Insurance Branches, Call Centers, Digital Marketing.	Rs. 3,500
High Budget Tourism	3-Star to 5-Star Hotels, Luxury Resorts.	Rs. 5,000
Automotive Sales	Two/Four-Wheeler Showrooms, Spare Part Wholesalers.	Rs. 4,000
Regulated Goods	Liquor Stores, Fireworks, Tobacco, Explosives, Petroleum.	Rs. 6,500

Sd/-

Executive Officer,
Municipal Council Shri Naina Devi Ji,
District Bilaspur, Himachal Pradesh.

Annexure II: Zone Categorization and Factors

In accordance with the existing Property Tax Byelaws of the Municipal Council Shri Naina Devi Ji, the entire area within the municipal limits is categorized under a single zone to ensure administrative uniformity and ease of compliance for the residents.

Zone	Geographical Coverage	Applicable Zone Factor
Zone A	Whole Municipal Area (All Wards from 1 to 7, including the Temple Precinct, Bazaar, and Residential Clusters)	1.0

Annexure-III: Administrative Service Fees

In accordance with Sections 5, 6, and 7 of these Byelaws, the following fixed administrative fees shall be charged for the processing of requests related to existing licenses. These fees are independent of the Annual Trade License Fee and are non-refundable.

Sl. No.	Type of Service Request	Fixed Administrative Fee (INR)
1.	Transfer of License (Due to Death of Licensee)	Rs. 200/-
2.	Transfer of License (Sale/Inheritance of Business)	Rs. 500/-
3.	Modification of License (Contact Details/Mobile No.)	Rs. 100/-
4.	Modification of License (Trade Sub-category/Address)	Rs. 300/-
5.	Closure of License (Winding up of Business)	Rs. 200/-
6.	Re-issuance of License (Loss or Damage of Certificate)	Rs. 150/-

Sd/-

Executive Officer,
Municipal Council Shri Naina Devi Ji,
District Bilaspur, Himachal Pradesh.

URBAN DEVELOPMENT DEPARTMENT

NOTIFICATION

Jawali, the 27th November, 2025

MUNICIPAL COUNCIL JAWALI, H.P.
ADVERTISEMENT BYE-LAWS, 2025

No. MC/JWL/Adv. Bye-Laws-2025-1146.—The following Bye-laws made by **Municipal council Jawali**, for regulating Out-door Advertisement and hoardings in exercise of the Power conferred under Section 113 and Section 202(o) of the Himachal Pradesh Municipal Act, 1994 I, Ganesh, Secretary-cum-Executive Officer, Municipal Council Jawali, Himachal Pradesh hereby notify the following Bye-laws:

Advertisement Bye-Laws—Municipal Council Jawali

1. Title & Contents.—(i) These Bye-laws may be called the Municipal Council Jawali Out-door Advertisement Bye-laws 2025.

(ii) These Bye-laws shall come into force with immediate effect within the limits of Municipal Council Jawali after the Notification by the Government of Himachal Pradesh in the Official Gazette.

2. Definitions.—In these bye-laws unless the context other wise requires:—

(i) “**Act**” means Himachal Pradesh Municipal Act, 1994.

(ii) “**Panchayat**” means Municipal Council Jawali (MCJ henceforth).

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- (iii) **"Advertisement"** shall mean any work, letter, model, sign, device, digital display, electronic display, name boards, direction boards, laser show, kiosk, LED, LCD, Backlit Board, Neon display, or representation supported on or attached to any post, pole, standard framework or other support wholly or in part upon or over any Private/ Public/State Govt./Central Govt./Public Sector Undertaking/ Govt. Companies/ Govt. Authorities etc., land/Spaces, building or structure which or any part of which shall be visible against the sky from some point in any street/Road includes all and every part of any such post, pole, parapet, standard frame work or other support. It shall also include any balloon parachute or other similar employed wholly or in part for the purpose of any advertisement announcement or direction upon or over any land/spaces, building or upon or over any street. However, any display in the form of graffiti and civic messages published by Nagar Panchayat or any Government authorities (having no commercial explanation) for the benefit of the citizen shall not be considered as an advertisement.
- (iv) Advertisement on vehicle (movable) means single, double or multiple advertisement board affixed by means of sticker/boards on vehicle, side panel or behind a vehicle in a manner that advertisement draw visibility while the vehicle is driven on the road. However, care must be taken to ensure that this does not impede traffic as well as pedestrians.
- (v) Advertisement on vehicle (Parked) means single, double or multiple advertisement board affixed by means of sticker/boards on vehicle, side panel or behind a vehicle in a manner that advertisement draw visibility when vehicle is parked at strategic location. However, care must be taken to ensure that this does not impede traffic as well as pedestrians.
- (vi) **"Advertisement Regulation Committee"** means Committee consisting of (a) Executive Officer Municipal Council Jawali (b) Junior Engineer Municipal Council Jawali (c) Sanitary Supervisor, Municipal Council Jawali (d) Assistant Engineer, Jawali.
- (vii) **"Advertisement Zoning Plan"** means the numbered plan signed by the Executive officer and kept in this office defining the areas of special control and restrictions regarding the advertisement applicable to such areas.
- (viii) **"Area of Special control"** means as area so defined in the advertisement zoning plan.
- (ix) **"Enclosed Land"** shall mean the land which is wholly or for the most part enclosed within the hedge fence, wall or similar screen or structure and shall not include any railway station together with the yards and for Court thereof, whether

enclosed or not, any public park, public garden or other land held for the use or enjoyment of the public.

- (x) "**Illuminated advertisement**" shall mean any advertisement with self-luminous by an outside source of light, but not include an illuminated display of goods if such display: —
 - (a) Is of goods merely bearing labels showing the name of article of its manufacturer or of other; and
 - (b) Is made by lighting which is not, in the opinion of the Executive officer more than which is necessary to make the goods labels visible at night.
- (xi) "**Name Plate**" shall mean an advertisement announcing the name of owner and or name of occupier of a building and/or name of a building upon which such advertisement is fixed, exhibited painted, pasted, retained or displayed, provided that the size of the letters constituting such advertisement does not exceed 2" in height and the total area does not exceed 4 square feet.
- (xii) "**Structure**" shall include a post, pole, tree, bridge, embank and road surface and also a tram car, omnibus and any other vehicle any movable, board used primarily as an advertisement or advertising medium.
- (xiii) "**Schedule**" means the schedule indicating the rate/fees for advertisements.

3. (A) Regulation and control of advertisement.—No advertisement shall be erected, exhibited, fixed or retained upon or over any land, building, wall, boarding, frame, post or structure or place within the City without the written permission of the Executive officer granted in accordance with bye-laws made under this Act. Provided that no permission shall be required for any advertisement, which:—

- (a) Appears in news papers, relates to public meeting, or to an election to Parliament or Legislative Assembly or the Council or to candidature in respect of such election; or
- (b) is exhibited within the window of and building if the advertisement relates to the trade, profession or business carried on in that building; or
- (c) relates to the trade profession or business carried on within the land or building upon or over which such advertisement is exhibited or to any sale or letting of such land or building or any effects there in or to any sale entertainment or meeting to be held on or upon or in the same; or
- (d) relates to the name of the land or building upon or over which the advertisement is exhibited, or the name of the owner or occupier of such land or building; or
- (e) Relates to any activity of the Government or Union of India or the Nagar Panchayat.

3. (B) Prohibition of Sticking, fixing hanging or painting bills, posters, advertisement, notices etc.—(i) Hoardings, advertisement/ banners will not be allowed in the acquired width of the National/ State highway and other scheduled road and footpath as they cause traffic hazard and are against the instructions of the Govt. of India and Hon'ble Court.

(ii) No Hoarding, advertisements should be put at the place which effects or endangers the growth of flora and fauna.

(iii) No hoarding, advertisement should be located in thickly wooded area and no any kind of hoarding should be placed on trees.

(iv) No hoarding, advertisement should exceed dimension size of 30Sq.Meters.

(v) No hoarding, advertisement, banners should be put up in contravention of any law & rules against the guide lines notified by any department.

(vi) No hoarding, advertisement should locate near a water source.

(vii) No hoarding, advertisement should be in the form of writing, engraving, nailing and carving on any Natural or inanimate object.

(viii) No hoarding, advertisement, banner will be allowed on the roofs of buildings, except with the permission of Executive officer, NP Chowari.

(ix) Only sign board of premises are allowed up to 4 Sq. m. between slab and lintel of the building to the occupier/owner.

(x) Directional sign to Govt. offices, religious places will be allowed by the Council, The type, size and location of these shall be also approved by the Council. The MCJ has to keep in view requisite site clearness, so that there is no traffic hazard due to installation of such board.

(xi) The Council shall provide notice board for the purpose of sticking, fixing or hanging posters, notice and advertisement, which shall be available for use on an application to be made to the Executive officer on payment of fee provided for in these Bye-laws.

(xii) No hoarding, advertisement should be located/ positioned on a sharp turn, "U" turn and blind turns.

(xiii) The beauty of nature for matters such as hills, rivers, trees and rock should not be destroyed by in discriminate installation of commercial advertisement.

(xiv) No writing/defacing of retaining walls and parapets could be allowed.

4. Out door advertisement and road safety criteria.—An advertisement device may be considered a traffic hazard:—

(a) If it interferes with road safety or traffic efficiency;

- (b) If it interferes with the effectiveness of a traffic control device (*eg.* traffic light, stop or give way sign);
- (c) Distracts a driver at a critical time (*e.g.* making a decision at an intersection);
- (d) Obscures a driver's view of a road hazard (*e.g.* at corners or bends on the road);
- (e) Gives instructions to traffic to "Stop", "halt" or other (*e.g.* give way or merge);
- (f) Imitates a traffic control device;
- (g) Is a dangerous obstruction to road or other infrastructure, traffic, pedestrians, cyclists or other road users;
- (h) Is in an area where there are several devices and the cumulative effect of those devices may be potentially hazardous;
- (i) If situated at locations where the demands on driver's concentration due to road conditions are high such as at major intersections or merging and diverging lanes; and
- (j) Name of advertisement agencies should be mentioned on every hoarding board.

5. Control of the physical characteristics of advertising devices shall be as follows.—

- (a) Advertising shall not contain flashing red, blue or amber point light sources which when viewed from the road, could give the appearance of an emergency service or other special purpose vehicle warning lights.
- (b) All lighting associated with the Advertising Device shall be directed solely on the Advertising Device and its immediate surroundings.
- (c) External illumination sources shall be shielded to ensure that external 'spot' light sources are not directed at approaching motorists.
- (d) Illumination of advertising device is to be concealed or be integral part of it.
- (e) Upward pointing light of the device shall not be allowed, any external lighting is to be downward pointing and focused directly on the sign so that glare does not extend beyond the Advertising Device.
- (f) The average-maintained luminance shall be reduced to 0.5 candelas or all together shut from 11pm till sunrise by automatic timing devices.
- (g) Non-static illuminated Advertising Devices (flashing lights) are not permitted within the boundaries of municipal roads.
- (h) Moving, rotating or variable message Advertising Devices are not permitted within the municipal boundaries as these cause a statistically significant distractive influence on motorist's response times to external stimuli.

However, this permission criterion is not intended to apply to variable message displays used by road authorities for traffic management or for displaying other Council's information. Variable message displays located at bus stops or similar places where messages are directed at- and intended for pedestrians (not motorists) are excluded.

6. Out door hoarding and their content criteria.—The Municipal authority may take action to modify or remove any Advertising Device that contravenes the following negative advertisements or that otherwise cause a traffic hazard:

List of negative advertisements:—

- Nudity
- Racial advertisements or advertisements propagating caste, community or ethnic differences.
- Advertisement promoting drugs, alcohol, cigarette or tobacco items
- Advertisements propagating exploitation of women or child
- Advertisement having sexual over tone
- Advertisement depicting cruelty to animals
- Advertisement depicting any nation or institution in poor light
- Advertisement casting aspersion of any brand or person
- Advertisement banned by any law enacted by the Government of India
- Advertisement glorifying violence
- Advertisement that exploits the national emblem or any part of Constitution of India, or the person or personality of a national leader or a state dignitary
- Destructive devices and explosives depicting items
- Any psychedelic, laser or moving displays
- Advertisement of Weapons and related items (such as firearms, firearm parts and magazines, ammunition etc.).
- Advertisements which may be defamatory, trade libelous, unlawfully threatening or unlawfully harassing.

- Advertisements which may be obscene or contain pornography or contain an "indecent representation of women" within the meaning of the Indecent Representation of Women (Prohibition) Act, 1986.
- Advertisement linked directly or indirectly to or include description of items, goods or services that are prohibited under any applicable law for the time being in force, including but not limited to the Drugs and Cosmetics Act, 1940, the Drugs and Magic Remedies (Objectionable Advertisements) Act, 1954, the BNS, 2024; or
- Any other items considered inappropriate by the municipal bodies.

For all categories of devices (except Category of devices which are directed at pedestrians), text elements on an Advertising Device, face should be easily discernible to travelling motorists. This will minimize driver's distraction. Additionally, a sign shall be quickly and easily interpreted so as to convey the required advertising message to the viewer and reduce the period of distraction. The content or graphic layout exhibited on advertising device panel shall avoid hard-to-read and over lay intricate type faces and have letter styles that are appropriate. Under no circumstances should device contain information in text sizes which would necessitate the driver or passenger in a moving vehicle to stop, read and/or note down, which detrimental to the smooth flow of traffic and distracting for the driver. All signs shall be so designed as to maintain a proportion where, as a general rule letters should not appear to occupy more than 2% of the sign area unless otherwise permitted by the municipal bodies.

7. Prohibited areas and areas of special control and restrictions there-on.—The Executive Officer may:—

- (a) By order prohibit the erection, exhibition, fixation, retention or display of any or any class of advertisements in any street road or public park or park there of or in any place or public resort;
- (b) Regulate the erection, exhibition, fixation, retention or display any advertisements, in any manner in the prohibited areas and areas of special control, in accordance with the regulations indicated in the Advertisement Zoning Plans of the said areas.

Explanation.—The restrictions indicated in the advertisement zoning plans shall be in addition to those mentioned in the other clauses of the bye-laws.

8. Classification of advertisement devices.—The categories of the advertisement devices:—

Category 1: Large-format advertisement, mainly fixed on bill boards/uni-poles and bridge.

Category 2: Advertisement mounted on public amenities, like public toilets, garbage collection points, Single Poles etc.

Category 3: Fleets, fliers and transport related infrastructure.

Category 4: Advertisement devices for self-advertising in commercial areas.

9. Out-door advertising and structure criteria:

- Advertising Device structures including the foundations, for categories 1 and 2 devices, shall be designed and checked for extreme wind conditions, earthquakes, soil bearing capacity etc. and shall comply with relevant Indian structural design standards, codes of practice and Bye-laws guidelines. The designs shall be certified by an experienced and practicing structural engineer.
- The supporting structure shall have a non-reflective finish to prevent glare.

The device structure shall be well maintained at all times. It shall be painted in colours that are consistent with, and enhance the surrounding area and will be compliant with the criteria or colours laid out earlier in the Bye-laws.

- Official road furniture such as official signs and delineator guide-posts shall not be used as the supporting structure of an advertising device.
- The name of the Advertising Device license holder should be placed in a conspicuous position on the device.

10. Outdoor advertising devices and electrical connection.—The electrical connections and components in all Advertising Devices shall be in accordance with relevant Indian Standards and designed to ensure there is no safety or traffic risk. No generator or running on diesel/petrol/kerosene or any bio fuel, causing noise, air or water pollution would be allowed for providing power for illumination of any outdoor advertising device.

Electricity from renewable energy sources.—To promote conservation of electricity, if the illumination at outdoor advertising devices draws power from alternate renewable resources like solar power, such advertisement devices the licensee fee/charges will be half of the actual fee.

11. Permissibility of different category of advertising devices.—As per schedule-I

12. Specific conditions.—(a) No advertisement/hoarding should be placed in such a way that obstructs the mountain and valley view of Town. If such case is found, the Executive officer can impose a penalty as he deems fit not exceeding a sum of twenty thousand rupees and remove the said advertisement.

(b) All advertisements outside the business area or the building which houses the business can be erected only after permission from the Council.

13. Limitation for Disposal of Applications.—Every application received as per provision of these bye-laws shall be acknowledged and the decision on it shall be taken within 30 working days from the date of receipt. If the decision is not taken within the prescribed period, it will be presumed that the required permission is granted subject to payment of due advertisement tax and license fee of the land use charges, wherever applicable and compliance of other clauses of Bye-laws.

14. Procedure to grant permission.—All advertisements, over the size of 100 sq. feet, (9.3 sq.m.) permitted over the Municipal land/building shall be through tenders. The tenders can be of single or more hoardings. The tender shall be invited by a committee to be headed by Executive

officer or by his representative or in the exceptional circumstances by private experts. The committee shall fix the following minimum things before the tender:

- (a) Reserve price
- (b) Location of the site/sites
- (c) Size of advertisement
- (d) Past revenue collection
- (e) Number of sites
- (f) Period of tender

The advertisement right shall be given for a period of 3 years or as may be decided by the Chowari Nagar Panchayat. It shall be terminable at one month notice without assigning any reason. In the event of default of any terms, the same shall be terminable forthwith without any notice. The tender bid will include the advertisement tax and rent for use of Nagar Panchayat Land/Property. However, payment of service tax or any other State/Central tax will be borne by the tendering agency/individual.

15. Procedure for obtaining permission-For grant of permission in respect of advertisement of private property.—

The application for permission from the Executive officer shall be accompanied with the following documents:—

1. Written no objection certificate from the land owner of the person, legally authorized to accord such NOC.
2. Three copies of plan showing the location, norms and size of the advertisement/hoarding etc. and a copy of the advertisement to be displayed.
3. The design and the structure shall be certified by a experienced and practicing Structural Engineer who shall certify the safety aspect from the point of view of its foundations which can bear extreme wind conditions, earthquakes, soil bearing capacity and shall comply with relevant India structural design standards policy and guidelines framed from time to time.
4. NOC Will not be issued to those who violate these bye-laws.

16. Fees on Advertisements.—

1. The advertisement fee shall be payable in advance annually/quarterly/monthly basis as the case may be fixed by the Municipality from time to time provided that

if the rate of fee is chargeable on annually, quarterly or monthly basis, the fractions thereof shall be construed accordingly.

2. New Advertisement shall not be exhibited unless the advertisement fee in advance as per the condition of sanction is deposited.
3. Full monthly fee shall be chargeable if the advertisement duration is for more than 10 days. A month for this purpose shall be the calendar month-provided that where advertisement are to be displayed for part of a year and the fees fixed in the schedule are for one year, the fees payable part of the year shall be calculated on quarterly basis.
4. The fees shall be paid by the advertiser to the Jawali Municipal Council before the erection of the advertisement.

Calculation of fees.—

The advertisement fees should be calculated on the basis of the following factors:

- | | | |
|-----------------------------------|---|--|
| (a) Category of the advertisement | - | Equal for all 1 factor. |
| (b) Size of the advertisement | - | as per sqm. House approval 300 per sqm. |
| (c) Location of the advertisement | - | Equal for all 1 factor. |

The value of the factors shall be decided by the general house of the Jawali Municipal Council for the first time and future amendments can be done by the Advertisement Regulations committee.

17. Functions of the Advertisement Regulation Committee.—

- I. The advertisement Regulation Committee shall identify the area of special control and prepare advertisement/zoning plans indicating the categories of advertisement devices permissible in different areas of Special Control.
- II. In case any practical difficulty arises with respect to implementation of these bye-laws of the zoning plans, the matter shall be referred to advertisement regulation committee who shall on reference consider and make suitable recommendations to the Executive officer for the decision.

18. Penalties.—Who ever contravenes any of these bye-laws shall be punishable with fine of Rupees 500/for everyday, which may extend up to Ten thousand Rupees, when the contravention is continuing one.

19. Arbitration.—If any dispute regarding advertisement holdings arises between Municipal authorities and any other person concerned with such advertisement holdings, such dispute may be referred by both parties to the Deputy Commissioner Kangra, who shall be sole arbitrator.

20. Jurisdiction.—All disputes shall be subject to the jurisdiction of the Civil Courts at Kangra only.

21. Indemnity.—A licensee/sign owner/applicant (licensee) shall be required to indemnify the Municipal Authority for the designated Advertising Device and activities against all actions, proceedings, claims, demands, costs, losses, damages and expenses which may be brought against, or made upon the Municipal Authority which arise as a result of the installation or existence of an Advertising Device. Such licensee/sign owners/applicant (licensee) shall always be responsible for any injury or damage caused or suffered by any person or property arising out of or relating to the display of device/advertisement and the consequential claim shall be borne by the advertiser who will also indemnify and safeguard the Municipal Authority in respect of any such claim or claims.

22. Removal of Illegal holdings.—In case any holdings are found illegal, the Executive officer may order its immediate removal subject to giving seven days prior notice. Removal shall be done by the Council, whose cost shall be borne by the defaulter himself. However, in case any holdings pose danger to the safety of general public requirement of serving seven days prior notice shall be dispensed with.

23. Insurance.—The Licensee in case of Category 1 and 2 Advertising Devices shall provide a public liability insurance policy for their respective rights, interests and liabilities to third parties in respect of accidental death or bodily injury to person(s) or damage to property.

The public liability Policy of Insurance shall be for an amount as specified by Municipal Authority for any single event (or such higher amount as may be notified in writing by the Municipal Authority from time to time) and on the terms as specified by the Municipal Authority.

24. Appeals.—

(a) Appeal against any decision of the Executive officer relating to display of advertisement or any matter related there to shall lie before, District or Urban Development Department.

(b) Before lodging an appeal, the affected person shall seek a review of the decision.

25. If there is any contradiction between these bye-laws and any judgment passed by Hon'ble Apex court or High Court of Himachal Pradesh, then decision of Hon'ble court shall prevail over these bye-laws.

26. When a person desires to remove the advertisement, he will put the space as it was before

Schedule-I Permissibility of different category of advertising devices 9.1 Category1-Devices

9.1 Category 1- Devices		
Sr. No.	Description of device	Status
	Permitted Subject to General and Specific Permission Criteria.	Not Permitted
1.1	Bill boards/Unipoles/Bipoles	
I.	Industrial Area	Permitted
II.	Commercial Area	Permitted

III.	Recreation Areas	Permitted
IV.	Crematoriums and Burial grounds	Not Permitted
V.	Transportation areas like bus terminals/truck terminals etc.	Permitted
VI.	Other areas like residential area, Institutional, heritage, monument etc.	Not Permitted
VII.	On roof tops of residences	Not Permitted, except With the permission of Executive officer, N.P. Chowari.
VIII.	On mobile vans for purposes of advertising	Not Permitted, except With the permission of Executive officer, PNP
1.2	Trivision	
I.	Bridge Panel	Permitted
1.3	Building Wrap	
I.	Commercial Area	Permitted
II.	Recreation Areas	Permitted
III.	Other areas like residential area Institutional, heritage, Monument etc. including mixed landuse.	Not Permitted

Sd/-

*Executive Officer,
Municipal Council Jawali
Distt. Kangra (H.P).*

URBAN DEVELOPMENT DEPARTMENT

MUNICIPAL COUNCIL, JAWALI, H.P. TRADE LICENSE BYE-LAWS, 2025

NOTIFICATION

Dated, the 27th November, 2025

No. MC/JWL/Trade.Bye-Laws-2025-1145.—In exercise of the powers conferred under Section 125, 126, 127, 128 read with section 202 and 214 of the Himachal Pradesh Municipal Act, 1994, I Ganesh, Secretary *cum* Executive Officer. Municipal Council Jawali Himachal Pradesh hereby notify the following Bye-laws:—1. Short title, Extent and Commencement.—

- (i) These Bye-laws may be called the Himachal Pradesh Municipality, (Grant of Trade License for Trade Activities, Use of Premises and Storage of Articles in a Premises) Bye-laws 2025.
- (ii) These Bye-Laws shall come into force from the date of their publication in the Official Gazette.
- (iii) These Bye-laws shall apply to all shops/premises falling within the Municipal limits which may not be used without license for the purpose specified in Section

125,126,127, 128 read with section 202 and 214 of the Himachal Pradesh Municipal Act, 1994 as per Annexure I and for storage of any Article, and performing of any trade within municipal limits as per the Trade Types specified in these Bye-laws at Annexure I.

2. Definitions.—

In these Bye-laws, unless the context other wise requires:

- (a) **“Act”** means the Himachal Pradesh Municipal Act. 1994, (Act No 12 of 1994).
- (b) **“Authorized Officer”** means Executive Officer, or any other Officer specifically authorized by the Executive Officer.
- (c) **Urban Local Body (ULB):** An Urban Local Body (ULB) is an administrative unit in urban areas, responsible for governance, management, and development. ULBs for this Bye-law is categorized into Municipal council (MC).
- (d) **“Inspector”** means Sanitary Inspector, or any other Official of the Municipal council duly authorized by the Executive Officer.
- (e) **“License”** means a written permission granted by the Executive Officer or any other official/Officer duly authorized by the Executive Officer in favor of the person, owner & occupier for sale/storage of articles and **Trade Types specified in Annexure I, and zones as per Annexure II of these Bye-laws.**
- (f) **“Licensing Officer”** means Executive Officer, or any other officer duly authorized by the Executive Officer to grant/renew License under the provisions of these Bye-laws.
- (g) **“premises”** means any shop/store/place where the articles specified in Annexure I are kept for sale/storage in the godown/ premises and or where the trade activities as specified under Annexure I are performed.

Temporary Trade License: This license is issued for a brief period ranging from 1 to 30 days. It is applicable exclusively to trade activities conducted from temporary, or make shift shops or stalls at approved fairs, events, etc. It is mandatory for the fair organizer/ temporary shop or stall owner to get the individual temporary trade license as per the terms defined in this bye-law.

- (h) **“Zone”** Entire area of Municipal council has been classified into only one zone only
- (i) **“Superstore”** typically refers to a large retail establishment that sells a wide variety of goods.
- (j) **“E-commerce”** Electronic commerce, refers to the buying and selling of goods and services over the internet. It encompasses a wide range of online business activities for products and services.
- (k) **“Cloud Kitchen”** A cloud kitchen, also known as a virtual kitchen, is a type of commercial kitchen space dedicated solely to preparing food for delivery and takeout.

(l) **“Municipal Services”** include but not limited to Garbage Collection, Property Tax, Electricity supply, Water supply, and Sewerage connection, provided under the jurisdiction of the Municipal council which can be regulated by separate authorities.

(m) **“Shopkeeper”** means any person running and managing the affairs of the shop/premises/place including its owner/occupier.

(n) The words and expression not defined under these Bye-laws shall have the same meaning or sense as are defined in Himachal Pradesh Municipal Act, 1994.

3. Procedure for Obtaining License.—

(a) Any person who wants to operate/run any business/trade as specified in Annexure I and/or store any article as specified in Annexure I within the area of the Municipal council and as per zone definitions in Annexure II shall apply for license on prescribed Format to Executive Officer of the concerned Municipal council.

(b) **Period of License:** The License shall be issued for a period of 1 year and the License shall automatically come to an end after completion of such period.

4. Renewal of License.—

(i) The license will be automatically renewed up on expiration once the applicant deposits the required fee. It can be renewed without any late fee or additional documentation within one month after expiration. If renewed within the following month (2nd Month of Expiry), a 50% penalty will apply. Beyond this period, the license cannot be renewed, and a new trade license must be applied.

(ii) No document is required to be submitted for renewal of License. However No-dues Certificate from every branch of MC Jawali will be mandatory condition for renewal of License.

5. Transfer of License.—

(i) The license issued under the Bye-laws shall not be transferred in the name of any person except in case of the death of original licensee wherein it shall be made/transferred in the name of the legal heirs only for the validity period of license on production of supporting documents and shall be decided by Executive Officer keeping in view the circumstances of the case.

(ii) Transfer of Trade License fees Rs. 50/- will be charged as per prescribed fees decided by the ULB.

6. Closure of License.—

The license issued under the Bye-laws can be requested for closure in case of winding up of the business. The licensee shall provide information as per prescribed guide lines to the Executive Officer for winding up of his business. Closure of Trade License fees Rs. 50/- will be charged as per prescribed fees, decided by the ULB.

7. Modification of License

The license issued under the Bye-laws can be requested for modification in the following heads only.

- (i) In-case of Change of Mobile Number (Trade Owner).
- (ii) In-case of Change and or Addition in Sub category or Trade under the preselected sector as per Annexure I. (Note: Sector cannot be Modified, Multiple licenses will have to be applied for, multiple sectors).
- (iii) In-case of Change of Business/Trade Address (Modification of trade address is only allowed incase the address is being changed within the same ward of the ULB.)

Modification of Trade License fees will be charged as per prescribed fees, decided by the ULB.

8. Temporary Trade Licenses.—

- (i) Temporary Trade Licenses are applicable for mobile vendors who will be selling products on carts, vans, bike, on foot or in make shift camps or stalls located along the road such events within the ULB, for a period of 1 day to 30 days only on foot or in make.
- (ii) These licenses are specifically issued for temporary or make shift shops or stalls at fairs and similar events.

Temporary Trade License Fees to be charged at Rs.200/-per month.—

Fee structure for permission for Shooting of the Films/Documentaries in MCs:

Big budget Films/Movies	Medium budget Films/Movies	Low budget Films/Movies/TV Serials/Musical Albums/Advertisements
(Films above Rs. 75.00 Crores)	(Films above Rs.5.00 Cr. upto Rs. 75.00 Cr.)	(Films upto Rs. 5.00 Crores)
Rs. 20,000/-per day	Rs. 15,000/-per day	Rs. 10,000/-per day

9. Conditions for Grant of License.—

- (i) Trade registration with the Labour & Employment Department, Government of Himachal Pradesh, is a mandatory prerequisite for applying for a Trade License from Urban Local Bodies (ULBs).
- (ii) The License shall not be valid for any other purpose, except for the items/articles for which it is granted under these Bye-Laws.
- (iii) The permission shall, unless specified other wise in the license, be valid in the entire MC limits, subject to such conditions as may be imposed by the Executive Officer.

(iv) The owner/occupier of the premises shall have to produce the license before the Inspector or the licensing officer at any point of time as may be ordered by them.

(v) The Executive Officer shall have a right to impose or alter any of conditions in the license as may be deemed fit by him/her under the provisions of Section 214 of the Himachal Pradesh Municipal Act, 1994.

(vi) Additional Permissions for any article/ trade mentioned in annexure I may be added by the Executive Officer as and when deemed necessary.

(vii) The applicant shall submit a self-declaration regarding information submitted by him/her about the premises to be used for business/ trade viz. type of business, area, approval of map and nature of property *i.e* commercial and domestic etc. to be true to the best of his knowledge and belief.

(viii) The licensee shall maintain proper record of the articles kept for sale or storage and trade activities being performed in the premises as may be required by the Licensing Officer. Further the licensee shall comply with all the directions and instructions issued to him by the Executive Officer or the Licensing Officer from time to time.

(ix) The licensee will ensure timely payment of Municipal dues

(x) Time period for issue of License: The license shall be issued as per the time lines notified/specified for this service under Public Service Guarantee Act, 2011.

(xi) Subject to these Bye-laws, license to any person, who applies on line to the Executive Officer or Licensing Officer in this behalf and tenders the prescribed fee shall be granted by that officer, unless for reasons to be recorded in writing by him.

(xii) The Licensee shall be liable to pay transfer, modification, closure charges as prescribed by ULB per license at the time of effecting transfer of License, modification of license, closure of license.

(xiii) The licensee shall abide by the terms and conditions of the license and the license shall be displayed at the convenient/ conspicuous place /reception of the premises.

(xiv) The Inspector or inspecting staff concerned shall have a right to enter and inspect the premises and the licensee shall provide necessary assistance to the inspecting staff at the time of inspection of licensed premises.

(xv) The licensee shall not make any encroachment/over hanging projection on public streets and MC drains in any manner.

10. Denials of License.—

1. The license shall not be granted:

- (i) to a person suffering from any loathsome infections or contagious diseases:
- (ii) to a person convicted for unlawful sale or storage of any articles mentioned in Section 125, 126, 127, 128 read with section 202 and 214 of the Himachal Pradesh Municipal Act, 1994.
- (iii) to a person who has been found to have habitually committed the breach of these Bye-Laws or the terms of the license.
- (iv) to a person not be low the age of 18 years.

11. Offenses and Penalties.—

- (i) In addition to the penalty as provided under Himachal Pradesh Municipal Act, 1994 any person in possession of the premises found violating any of the provisions of these Bye-laws shall in the first instance be liable for a penalty of Rs. 500/- only and suspension of license for a period of one month and for repetition of the same violation within three months be liable for penalty of Rs. 5000/- only and permanent Cancellation/withdrawal of license.
- (ii) If the information submitted by the applicant under self-declaration is found to be false, he/she shall be liable for the penalty of ten times of the license fee and his/ her license will be cancelled.
- (iii) In case of repeated violations, the concerned person, owner, or occupier, as the case shall be liable for cancellation/withdrawal of License which can only be restored on receiving written undertaking accompanied by surety from the person violating these Bye-laws subject to the satisfaction of the Executive Officer.

12. Penalization for Default on Municipal Services

In the interest of maintaining compliance and to ensure the seamless provision of municipal services, Municipal council hereby enacts the following:—

1. Inter linked Service Compliance:

All Municipal Services, including but not limited to Garbage Collection, Property Tax, Electricity, Water, and Sewerage, provided under the jurisdiction of the Municipal council and regulated by separate authorities, shall be inter linked for compliance purposes and the line departments will be duty bound to withdraw the services if requested by Executive Officer, Municipal Council Jawali.

2. Cross-Service Penalization:

Any resident or entity found to be in violation of the regulations pertaining to any one of the municipal services shall be subject to cross-municipal service penalization. This includes but is not limited to:—

- (i) Suspension or limitation of other municipal services
- (ii) Imposition of additional fines and penalties across all utilities
- (iii) Notification and reporting of violations across regulatory authorities for coordinated enforcement.

3. Repercussions for Trade License service:

Municipal Service Defaulters will not be allowed to apply/renew/modify/close trade licenses till the violation is resolved

4. Notification and Appeal:

Prior to the enforcement of cross-municipal penalties, the affected party shall receive a written notice detailing the nature of the violation, the affected services, and the penalties to be imposed.

The affected party shall have the right to appeal against the penalization within a stipulated period as prescribed by the Municipal council.

5. Inter-Authority Coordination:

Regulatory authorities governing each municipal service shall establish a coordination mechanism to ensure the efficient and timely exchange of information regarding violations and enforcement actions.

Regular meetings shall be held between regulatory authorities to review compliance status and address issues related to cross- municipal service penalization.

These Bye-laws shall come into effect immediately upon its inclusion in the Municipal council Bye-laws. The Municipality shall periodically review and update the cross-municipal penalization framework to address emerging challenges and ensure fair and effective enforcement.

By Order,

Sd/-

Executive Officer,
Municipal council Jawali, Distt. Kangra, (H.P.)

Trade Sector Type and Trade Categorizations Annexure I

Sl. No	Sector	Trade	Sub Categorization	Remarks	Trade Fee INR	Trade Fee INR
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					(1 Year)	(5 Years)
1.	Agriculture	Farm Machinery Sale	NA	NA	200/-	900/-
2.	Agriculture	Agriculture Use Products Retails.	Sprays(insecticide, Fungicide, disinfectants, Fertilizers, Urea)	Additional regulatory approvals from other regulatory bodies may be required.	100/-	400/-
3.	Agriculture	Nursery	NA	Additional regulatory approvals from other regulatory bodies may be required.	100/-	400/-
4.	Agriculture	Florists	NA	NA	100/-	400/-
5.	Agriculture	Agriculture Produce Wholesale.	NA	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	100/-	400/-
6.	Agriculture	Agriculture Produce Retails.	NA	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	100/-	400/-
7.	Agriculture	Farm Machinery Repair	NA	NA	100/-	400/-
8.	Automotive	Tire Puncture Repair	NA	NA	100/-	400/-
9.	Automotive	Tire Sale, Repair & Services	NA	NA	200/-	900/-
10.	Automotive	Four-Wheeler/Two-Wheeler Sales	NA	NA	200/-	900/-
11.	Automotive	Four-Wheeler/Two-Wheeler Repair	NA	NA	200/-	900/-
12.	Automotive	Four-Wheeler/Two-Wheeler Sale, Repair & Spare Part	NA	NA	200/-	900/-
13.	Automotive	Four-Wheeler/Two-Wheeler Repair & Spare Parts	NA	NA	200/-	900/-
14.	Banking Finance	Banking	Commercial Bank	NA	1000/-	4500/-

	Services Insurance (BFSI)					
15.	Banking Finance Services Insurance (BFSI)	Financial Services	NA	NA	1000/-	4500/-
16.	Banking Finance Services Insurance (BFSI)	Insurance	General Insurance	NA	1000/-	4500/-
17.	Banking Finance Services Insurance (BFSI)	Insurance	Medical Insurance	NA	1000/-	4500/-
18.	Banking Finance Services Insurance (BFSI)	Insurance	Life Insurance	NA	1000/-	4500/-
19.	Banking Finance Services Insurance (BFSI)	Insurance	Multiple Insurance	NA	1000/-	4500/-
20.	Common Trades	Shops & Merchants	Small Stores	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	100/-	400/-
21.	Common Trades	Shops & Merchants	Superstores (A superstore, may typically refers to a large retail establishment that sells a wide variety of goods. These goods can include groceries, clothing, electronics, household items, and more. Super stores are usually larger than regular small retail stores and aim to offer a one-stop shopping experience.)	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	100/-	400/-
22.	Common Trades	Clothes & Apparel	Laundry shop and Dry cleaners	NA	100/-	400/-
23.	Common Trades	Clothes & Apparel	Tailoring shop.	NA	100/-	400/-
24.	Common	Media,	Cinematograph of	Per Day Permission	100/-	400/-

	Trades	Entertainment & Advertisement	films/Photo studio/ Photo Studio Labs	for shooting in ULB Location is different from Trade License Fees.		
25.	Common Trades	Media, Entertainment & Advertisement	Theaters /Multiplexes	NA	200/-	900/-
26.	Common Trades	Printing & Publishing	Photocopy Shop Cyclostyling, Typing and Printing machines	NA	100/-	400/-
27.	Common Trades	Printing & Publishing	Printing Press.	NA	100/-	400/-
28.	Common Trades	Printing & Publishing	Book Publisher/ Book Retailer& Stationery.	NA	200/-	900/-
29.	Common Trades	Printing & Publishing	Paper in pressed bales or loose or in reams.	NA	200/-	900/-
30.	Common Trades	Printing & Publishing	Paper cutting, Binding	NA	200/-	900/-
31.	Common Trades	Printing & Publishing	Stationery, Ink for printing, writing, stamping, etc.	NA	200/-	900/-
32.	Common Trades	Printing & Publishing	Flex Printing, Hoardings printing.	NA	200/-	900/-
33.	Common Trades	Food & Beverage	Vegetable & Fruit	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	100/-	400/-
34.	Common Trades	Food & Beverage	Sweetmeats & confectionery	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	100/-	400/-
35.	Common Trades	Food & Beverage	Aerated Drinks (Non- Alcoholic)	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	100/-	400/-
36.	Common Trades	Food & Beverage	Groceries (Including Fast Moving Consumer Goods)	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	100/-	400/-
37.	Common Trades	Clothes & Apparel	Cloth or clothes of cotton, wool, silk, art silk, organic fibers etc.	NA	100/-	400/-

38.	Common Trades	Clothes & Apparel	Cloths whole sale	NA	100/-	400/-
39.	Common Trades	Clothes & Apparel	Dyeing/Bleaching or printing of, Cloth, Yarns.	NA	100/-	400/-
40.	Common Trades	Clothes & Apparel	Oil Cloth	NA	100/-	400/-
41.	Common Trades	Clothes & Apparel	Shoes including leather, PVC Canvas rubber and plastic shoes.	NA	100/-	400/-
42.	Common Trades	Healthcare, Beauty & Wellness	Clinics/Healthcare Service / Labs/ Hospitals	NA	100/-	400/-
43.	Common Trades	Healthcare, Beauty & Wellness	Pharmaceutical or medical goods / Chemists.	NA	100/-	400/-
44.	Common Trades	Healthcare, Beauty & Wellness	Hair Dressing Saloon or a Barber's shop.	NA	100/-	400/-
45.	Common Trades	Healthcare, Beauty & Wellness	Cosmetics(Retails)	NA	100/-	400/-
46.	Common Trades	Healthcare, Beauty & Wellness	Spa & Wellness	NA	100/-	400/-
47.	Common Trades	Healthcare, Beauty & Wellness	Beauty Culture & Hair Dressing	NA	100/-	400/-
48.	Common Trades	Healthcare, Beauty & Wellness	Naturopathy	NA	100/-	400/-
49.	Common Trades	Electronics & Electricals	Electronics & Electricals (Sales)	NA	100/-	400/-
50.	Common Trades	Electronics & Electricals	Mobile Sales	NA	100/-	400/-
51.	Common Trades	Electronics & Electricals	Mobile Sales & Repairs	NA	100/-	400/-
52.	Common Trades	Electronics & Electricals	Watch Sales & Repair	NA	100/-	400/-
53.	Common Trades	Electronics & Electricals	Electronic items sales & Repairs.	NA	100/-	400/-
54.	Common Trades	Electronics & Electricals	Electronics-Home appliances (Sales & Repairs).	NA	100/-	400/-
55.	Common Trades	Shops & Merchants	Private Offices	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	100/-	400/-
56.	Common Trades	Shops & Merchants	E-Commerce	If PFA goods are sold, the licensee will have to apply for PFA license	200/-	900/-

				separately from concerned regulatory authority.		
57.	Common Trades	Food & Beverage	Cloud Kitchen	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	200/-	900/-
58.	Common Trades	Food & Beverage	Food Processing Plants	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority. Industry Department & other Regulatory Licenses may also be applicable.	200/-	900/-
59.	Common Trades	Health care, Beauty & Wellness.	Gym & Fitness center, Yoga & Meditation centers.	NA	200/-	900/-
60.	Common Trades	Health care, Beauty & Wellness	Wellness products/ supplements (Retail).	NA	200/-	900/-
61.	Common Trades	Media, Entertainment & Advertisement.	Digital Advertisements& Digital Hoardings.	NA	200/-	900/-
62.	Common Trades	Media, Entertainment & Advertisement.	Event Management	NA	200/-	900/-
63.	Common Trades	Shops & Merchants	Pet Shops & Pet Food	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	200/-	900/-
64.	Common Trades	Scrap Management	Old paper or waste paper including old newspapers, periodicals magazines, etc.	NA	200/-	900/-
65.	Common Trades	Scrap Management	Metal, Plastic, Glass, Paper waste.	NA	200/-	900/-
66.	Common Trades	Scrap Management	Silk waste or silk yarn waste, art silk waste or art silk yarn waste.	NA	200/-	900/-
67.	Common Trades	Scrap Management	Cotton refuse or waste or cotton yarn refuse or waste.	NA	200/-	900/-

68.	Common Trades	Scrap Management	Organic Waste	NA	200/-	900/-
69.	Education, Skills & Development	Private Educational Institutions	Upto 100 Students	NA	200/-	900/-
70.	Education, Skills & Development	Private Educational Institutions	More than 100 Students	NA	200/-	900/-
71.	Education, Skills & Development	Private Day Cares/ Creche	Upto 50 Students	NA	200/-	900/-
72.	Education, Skills & Development	Private Day Cares/ Creche	More than 50 Students	NA	200/-	900/-
73.	Education, Skills & Development	Tuition Centers/ Coaching Classes	Upto 100 Students	NA	200/-	900/-
74.	Education, Skills & Development	Tuition Centers/ Coaching Classes	More than 100 Students	NA	200/-	900/-
75.	Fairs, Festivals, Events, and Exhibitions (Temporary Licenses Only)	Food Vans/Food Stalls	Food Vans/Food Stalls	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	200/-	900/-
76.	Fairs, Festivals, Events, and Exhibitions (Temporary Licenses Only)	Book Stalls	Book Stalls	NA	200/-	900/-
77.	Fairs, Festivals, Events, and Exhibitions (Temporary Licenses Only)	Handicraft Stalls	Handicraft Stalls	NA	200/-	900/-
78.	Fairs, Festivals, Events, and Exhibitions (Temporary Licenses Only)	Handloom Stalls	Handloom Stalls	NA	200/-	900/-
79.	Fairs, Festivals, Events, and Exhibitions (Temporary Licenses Only)	Other Stalls/Fun Fairs	Other Stalls/Fun Fairs	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	200/-	900/-

80.	Handloom & Handicrafts	Handloom	Silk Weaves	NA	200/-	900/-
81.	Handloom & Handicrafts	Handloom	Cotton Weaves	NA	200/-	900/-
82.	Handloom & Handicrafts	Handloom	Woolen Weaves	NA	200/-	900/-
83.	Handloom & Handicrafts	Handloom	Linen Weaves	NA	200/-	900/-
84.	Handloom & Handicrafts	Handloom	Blended Weaves	NA	200/-	900/-
85.	Handloom & Handicrafts	Handloom	Other Weaves	NA	200/-	900/-
86.	Handloom & Handicrafts	Handicrafts	Pottery & Ceramics	NA	200/-	900/-
87.	Handloom & Handicrafts	Handicrafts	Textile Crafts	NA	200/-	900/-
88.	Handloom & Handicrafts	Handicrafts	Wood Crafts	NA	200/-	900/-
89.	Handloom & Handicrafts	Handicrafts	Metal Crafts	NA	200/-	900/-
90.	Handloom & Handicrafts	Handicrafts	Basketry & Weaving	NA	200/-	900/-
91.	Handloom & Handicrafts	Handicrafts	Leather Crafts/ Cobbler	NA	200/-	900/-
92.	Handloom & Handicrafts	Handicrafts	Stone Crafts	NA	200/-	900/-
93.	Handloom & Handicrafts	Handicrafts	Paper Mache	NA	200/-	900/-
94.	Handloom & Handicrafts	Handicrafts	Glass Crafts	NA	200/-	900/-
95.	IT/ITES Services	Call Centers	BPOs, KPOs, Help desks, Customer Care	NA	200/-	900/-
96.	IT/ITES Services	Computer Hardware & Peripherals	Sales	NA	200/-	900/-
97.	IT/ITES Services	Computer Hardware & Peripherals	Repairs	NA	200/-	900/-
98.	IT/ITES Services	Digital Services	Software/Website/ App/Social Media Marketing	NA	200/-	900/-
99.	Luxury Goods	Gems & Jewellery	Precious metals or (Refining Recovery).	Gold, Silver, Platinum	200/-	900/-
100.	Luxury Goods	Gems & Jewellery	Goldsmith	Gold & Gemstones	200/-	900/-
101.	Luxury Goods	Gems & Jewellery	Silversmith		200/-	900/-
102.	Luxury Goods	Gems & Jewellery	Precious Metals/ Precious Stones/ Pearls Jewelers (sales)	Gold, Silver, Platinum	200/-	900/-
103.	Manufacturing, Industries and Industrial Materials	Leather & Skins	Tanning, pressing or packing Hides or skins, whether raw or dried	NA	200/-	900/-

104.	Manufacturing, Industries and Industrial Materials	Leather & Skins	Leather, leather cloth, raxine cloth and water proof cloth.	NA	200/-	900/-
105.	Manufacturing, Industries and Industrial Materials	Leather & Skins	Leather goods manufacturing	NA	200/-	900/-
106.	Manufacturing, Industries and Industrial Materials	Leather & Skins	Celluloid or celluloid goods	NA	200/-	900/-
107.	Manufacturing, Industries and Industrial Materials	Metal Works (Non- Precious Metals Only)	Metal Casting	NA	200/-	900/-
108.	Manufacturing, Industries and Industrial Materials	Metal Works (Non- Precious Metals Only)	Litho Press	NA	200/-	900/-
109.	Manufacturing, Industries and Industrial Materials	Metal Works (Non- Precious Metals Only)	Black smithy	NA	200/-	900/-
110.	Manufacturing, Industries and Industrial Materials	Metal Works (Non- Precious Metals Only)	Copper smithy	NA	200/-	900/-
111.	Manufacturing, Industries and Industrial Materials	Metal Works (Non- Precious Metals Only)	Electroplating	NA	200/-	900/-
112.	Manufacturing, Industries and Industrial Materials	Metal Works (Non- Precious Metals Only)	Metal-Cutting, Treating, Drilling, Assembly(ferrous or non-ferrous or antimony, excluding precious metal)	NA	200/-	900/-
113.	Manufacturing, Industries and Industrial Materials	Metal Works (Non- Precious Metals Only)	Tin smity	NA	200/-	900/-
114.	Manufacturing, Industries and Industrial Materials	Clothes Manufacturing	Power Looms	NA	200/-	900/-
115.	Manufacturing, Industries and Industrial Materials	Metal Works (Non- Precious Metals Only)	Welding of metal by electric, gas or any process what so ever.	NA	200/-	900/-
116.	Manufacturing, Industries and Industrial Materials	Timber & Woodworks	Timber, Bamboos Sawmill	NA	200/-	900/-

117.	Manufacturing, Industries and Industrial Materials	Timber & Woodworks	Plywood	NA	200/-	900/-
118.	Manufacturing, Industries and Industrial Materials	Timber & Woodworks	Sandalwood	NA	200/-	900/-
119.	Manufacturing, Industries and Industrial Materials	Timber & Woodworks	Manufacturing & Sales of Wooden furniture and plywood/sandal wood.	NA	200/-	900/-
120.	Manufacturing, Industries and Industrial Materials	Timber & Woodworks	Manufacturing & Sales of Cardboard boxes, barrels, khokas or other articles of wood or plywood or sandal wood.	NA	200/-	900/-
121.	Manufacturing, Industries and Industrial Materials	Infrastructure & Construction	Hardware Store, Sanitary-ware, and other articles made of iron, iron-sheets, pipes, iron angles and G.I. Pipe setc.	NA	200/-	900/-
122.	Manufacturing, Industries and Industrial Materials	Infrastructure & Construction	Cement	NA	200/-	900/-
123.	Manufacturing, Industries and Industrial Materials	Infrastructure & Construction	Charcoal	NA	200/-	900/-
124.	Manufacturing, Industries and Industrial Materials	Infrastructure & Construction	Glass beveling, Glass cutting, Glass Polishing	NA	200/-	900/-
125.	Manufacturing, Industries and Industrial Materials	Infrastructure & Construction	Marble, stonecutting, grinding, dressing or polishing	NA	200/-	900/-
126.	Manufacturing, Industries and Industrial Materials	Infrastructure & Construction	Road Construction, (Bitumen, Tar, Ditch, dammar, Ral)	NA	200/-	900/-
127.	Manufacturing, Industries and Industrial Materials	Infrastructure & Construction	Cement concrete designs or models. Bricks or tiles by mechanical power/ hand power.	NA	200/-	900/-
128.	Manufacturing, Industries and Industrial Materials	Infrastructure & Construction	Paints, Varnishes, Lacquer.	NA	200/-	900/-
129.	Petroleum, Chemicals & Other	Blood Banks	Blood Banks	Additional regulatory approvals from other	200/-	900/-

	Regulated Products			regulatory bodies may be required.		
130.	Petroleum, Chemicals & Other Regulated Products	Bones, bone meal or bone powder.	Bones, bone meal or bone powder.	Additional regulatory approvals from other regulatory bodies may be required.	200/-	900/-
131.	Petroleum, Chemicals & Other Regulated Products	Chemicals & Gases	Compoundg as, such as oxygen gas, hydrogen gas, nitrogen gas, carbon dioxide gas, Sulphur dioxide gas, chlorine gas, acetylomes gas etc.	Additional regulatory approvals from other regulatory bodies may be required.	200/-	900/-
132.	Petroleum, Chemicals & Other Regulated Products	Chemicals & Gases	Plastic Goods (Manufacture)	Additional regulatory approvals from other regulatory bodies may be required.	200/-	900/-
133.	Petroleum, Chemicals & Other Regulated Products	Chemicals & Gases	Rubber Goods (Manufacture)	Additional regulatory approvals from other regulatory bodies may be required.	200/-	900/-
134.	Petroleum, Chemicals & Other Regulated Products	Chemicals & Gases	Chlorate mixture, Chemical liquid, Chemicals (non-liquid), Phosphorous, Salt peter, Sulphur, Insecticide & Disinfectants.	Additional regulatory approvals from other regulatory bodies may be required.	200/-	900/-
135.	Petroleum, Chemicals & Other Regulated Products	Petroleum, other than dangerous petroleum, as defined in the Petroleum Act, 1934.	NA	Additional regulatory approvals from other regulatory bodies may be required.	200/-	900/-
136.	Petroleum, Chemicals & Other Regulated Products	CNG Pump & Electric Charging Station	NA	Additional regulatory approvals from other regulatory bodies may be required.	200/-	900/-
137.	Petroleum, Chemicals & Other Regulated Products	Liquified Petroleum Gas	NA	Additional regulatory approvals from other regulatory bodies may be required.	200/-	900/-
138.	Petroleum, Chemicals & Other Regulated Products	Prohibited Substances (Tobacco & Tobacco Products)	Trading in Bidi/ Bidi leaves	License under COTPA is mandatory, and Trade License from ULB	200/-	900/-

139.	Petroleum, Chemicals & Other Regulated Products	Prohibited Substances (Tobacco & Tobacco Products)	Bid is (indigenous cigarettes) snuff, cigars or cigarettes.	License under COTPA is mandatory, and Trade License from ULB	200/-	900/-
140.	Petroleum, Chemicals & Other Regulated Products	Alcohol	Liquor Stores Wholesale/retail	Permission from Excise is mandatory and Trade license from ULB	200/-	900/-
141.	Petroleum, Chemicals & Other Regulated Products	Alcohol Manufacture	Brewery/Micro-Brewery	Permission from Excise is mandatory and Trade license from ULB	200/-	900/-
142.	Petroleum, Chemicals & Other Regulated Products	Flammables & Explosives	Detonators, Dynamite, Fulminate, Fulminate of mercury, Fulminate of silver, Golatino, Gollignite, Gun-cotton., Gun-powder.	Other Regulatory Permissions may be required	200/-	900/-
143.	Petroleum, Chemicals & Other Regulated Products	Flame ables & Explosives	Fire-works wholesale/retail.	Other Regulatory Permissions maybe required	200/-	900/-
144.	Petroleum, Chemicals & Other Regulated Products	Flammables & Explosives	Methylated spirit, denatured spirit or French polish.	Other Regulatory Permissions maybe required	200/-	900/-
145.	Petroleum, Chemicals & Other Regulated Products	Flammables & Explosives	Nitro-cellulose, Nitro-compound, Nitro-glycerin, Nitro-mixture, Blasting powder.	Other Regulatory Permissions maybe required	200/-	900/-
146.	Petroleum, Chemicals & Other Regulated Products	Flammables & Explosives	Matches for lighting (including Bengal matches).	Other Regulatory Permissions maybe required	200/-	900/-
147.	Petroleum, Chemicals & Other Regulated Products	Meat Shop	Chicken & Fish	NA	100/-	400/-
148.	Petroleum, Chemicals & Other Regulated Products	Meat Shop	Mutton & Other Raw meats.	NA	200/-	900/-

149.	Tourism & Hospitality	Restaurants	Pub, Restro & Bar, Fine Dine , Breweries.	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	200/-	900/-
150.	Tourism & Hospitality	Restaurants	Eateries (Food Production & or Distribution)/ Eateries (Food Distribution only)	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	200/-	900/-
151.	Tourism & Hospitality	Hotels	Upto 3 Star facility	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	200/-	900/-
152.	Tourism & Hospitality	Hotels	4 Star facility	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	200/-	900/-
153.	Tourism & Hospitality	Hotels	5 Star facility	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	200/-	900/-
154.	Tourism & Hospitality	Home stays / Bread n Breakfasts / Paying Guest Facility/Hostels	Upto 10 Rooms,	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	200/-	900/-
155.	Tourism & Hospitality	Home stays/ Breadn Breakfasts/ Paying Guest Facility/Hostels	More than 10 Rooms	If PFA goods are sold, the licensee will have to apply for PFA license separately from concerned regulatory authority.	200/-	900/-
156.	Transportation & Logistics	Transportation	Transportation	NA	200/-	900/-
157.	Transportation & Logistics	Warehouses	Warehouses	NA	200/-	900/-

158.	Transportation & Logistics	Transport & Warehouse	Transport & Warehouse	NA	200/-	900/-
159.	Transportation & Logistics	Courier Services	Courier Services	NA	200/-	900/-

Annexure-II

Area of Municipal council Jawali has been classified into only one zone.

राज्य निर्वाचन आयोग हिमाचल प्रदेश

STATE ELECTION COMMISSION HIMACHAL PRADESH

आर्मसडेल, शिमला-171002 Armsdale, Shimla-171002 Tel. 0177-2620152, 2620159, 2620154, Fax. 2620152

Email:secysec-hp@nic.in

NOTIFICATION

Dated, the 24th March, 2026

No. SEC-HP-F002(01)/1/1/2021-I-7324.—Whereas the State Election Commission *vide* Notification No. SEC13-90/2016-V-1755, dated 24-05-2025 had issued programme for the delimitation & reservation of wards in respect of 73 Municipal bodies in the State, wherein 11-07-2025 was fixed for determination of reservation in Municipal Bodies. But the reservation roster was not issued by districts and the matter subsequently went into litigation;

And whereas the Hon'ble Apex Court while disposing off SLP(C) 5451 of 2026 has directed the Government as well as the State Election Commission to complete all processes by 31-03-2026. Further Rule 10(8) of the HP Municipal Election Rules, 2015 provides that the Deputy Commissioners shall issue three days clear notice specifying therein the date, place and time for draw of lots;

And whereas the Commission is of the considered view that the earlier programme stand lapsed as a period of more than eight months has elapsed. Hence, a fresh programme for issuance of notice as required under Rule 10 of the Rules *ibid* is required to be issued;

Therefore, the State Election Commission in exercise of the powers vested in it under Article 243ZA of the Constitution of India, Section 9 (1) of the Himachal Pradesh Municipal Corporation Act, 1994, Section 281 (1) of the Himachal Pradesh Municipal Act, 1994 read with 10(1) of the Himachal Pradesh Municipal Election Rules, 2015, hereby issues the following programme for the reservation of wards of Urban Local Bodies, wherein delimitation of wards stand finally notified:—

Sl. No.	Process	Period
1.	Date of issuance of Notice under Rule 10 (8) of the H.P. Municipal Election Rules, 2015.	25-03-2026

2.	Date of issuance of final reservation order in respect of all Municipalities (Nagar Panchayat, Municipal Council and Municipal Corporation).	30-03-2026
3.	Submission of report of final reservation order by the Government to Commission .	31-03-2026

By order,
Sd/-
(ANIL KUMAR KHACHI)
State Election Commissioner,
Himachal Pradesh.

ब अदालत उप-मण्डल दण्डाधिकारी, सदर, जिला बिलासपुर (हि0प्र0)

ब मुकद्दमा: श्री रमन कुमार पुत्र श्री गजा नन्द, निवासी साई ब्राह्मणा डाकघर साई खारसी, तहसील सदर, जिला बिलासपुर (हि0प्र0)।

व

श्रीमती कौशल्या देवी पुत्री श्री बली राम, निवासी गांव बसोल, डाकघर शकराह, विकास खण्ड टूटू, तहसील व जिला शिमला (हि0प्र0)। प्रार्थीगण।

बनाम

आम जनता

विषय:—प्रार्थना-पत्र बराये विवाह पंजीकरण करवाने बारे।

नोटिस बनाम आम जनता।

उपरोक्त मुकद्दमा उनवानवाला में प्रार्थी श्री रमन कुमार पुत्र श्री गजा नन्द, निवासी साई ब्राह्मणा डाकघर साई खारसी, तहसील सदर, जिला बिलासपुर (हि0प्र0) व श्रीमती कौशल्या देवी पुत्री श्री बली राम, निवासी गांव बसोल, डाकघर शकराह, विकास खण्ड टूटू, तहसील व जिला शिमला (हि0प्र0) ने इस अदालत में संयुक्त तौर पर प्रार्थना-पत्र प्रस्तुत किया है जिसके अनुसार उन्होंने व्यक्त किया है कि उन्होंने दिनांक 17-06-2025 को व्यवस्थित विवाह हिन्दू रीति-रिवाजों के अनुसार किया है तथा इसकी प्रविष्टि हेतु सचिव, ग्राम पंचायत देवली, विकास खण्ड सदर, जिला बिलासपुर (हि0प्र0) निर्देश दिये जावें।

अतः आम जनता को इस नोटिस द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त प्रार्थीगण के विवाह की प्रविष्टि दिनांक 17-06-2025 को दर्ज करने बारा में कोई एतराज हो तो वह दिनांक 30-03-2026 से पूर्व किसी भी कार्यदिवस पर असातन या वकालतन इस कार्यालय में उपस्थित होवें। अन्यथा प्रार्थी श्री रमन कुमार पुत्र श्री गजा नन्द, निवासी साई ब्राह्मणा डाकघर साई खारसी, तहसील सदर, जिला बिलासपुर (हि0प्र0) व श्रीमती कौशल्या देवी पुत्री श्री बली राम, निवासी गांव बसोल, डाकघर शकराह, विकास खण्ड टूटू, तहसील व जिला शिमला (हि0प्र0) के विवाह की प्रविष्टि करने हेतु सचिव, ग्राम पंचायत साई खारसी, विकास खण्ड सदर, जिला बिलासपुर (हि0प्र0) को आदेश जारी कर दिये जाएंगे।

आज दिनांक 28-02-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ है।

मोहर।

हस्ताक्षरित/—
उप-मण्डल दण्डाधिकारी,
सदर, जिला बिलासपुर (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय वर्ग, ककीरा, जिला चम्बा, हिमाचल प्रदेश

श्रीमती राजनो पत्नी श्री गांधी राम, निवासी गांव कैहलू, डाकघर नैनीखड़, उप-तहसील ककीरा, जिला चम्बा, हिमाचल प्रदेश
प्रार्थिया।

बनाम

आम जनता

प्रत्यार्थीगण।

विषय.—प्रार्थना-पत्र बराये नाम दुरुस्ती बारे।

उपरोक्त प्रार्थिया ने अधोहस्ताक्षरी की अदालत में प्रार्थना-पत्र, मय अन्य कागजात इस आशय से गुजारा है कि उसकी बेटी का सही नाम तानिका देवी है, जोकि आधार कार्ड, स्कूल प्रमाण-पत्र व नकल परिवार रजिस्टर में सही दर्ज है लेकिन राजस्व विभाग के मुहाल कैलहू में गलती से तानिया दर्ज है, जिसकी दुरुस्ती की जावे।

इस सम्बन्ध में सर्वसाधारण जनता को बजरिया इश्तहार सूचित किया जाता है कि प्रार्थिया की बेटी का नाम दुरुस्ती बारे, यदि किसी को कोई उजर/एतराज हो तो वह असालतन या वकालतन अदालत अधोहस्ताक्षरी के समक्ष दिनांक 18-04-2026 को या इससे पूर्व हाजिर आकर अपना एतराज दर्ज करवा सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जा करके नाम दुरुस्ती के आदेश दे दिये जाएंगे।

आज दिनांक 17-03-2026 को मेरे हस्ताक्षर व अदालत मोहर से जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय वर्ग,
ककीरा, जिला चम्बा, हिमाचल प्रदेश।

ब अदालत सहायक समाहर्ता द्वितीय वर्ग, ककीरा, जिला चम्बा, हिमाचल प्रदेश

श्रीमती भुजा पत्नी श्री माना, निवासी गांव समतर, डाकघर तुनुहट्टी, उप-तहसील ककीरा, जिला चम्बा, हिमाचल प्रदेश
प्रार्थिया।

बनाम

आम जनता

प्रत्यार्थीगण।

विषय.—प्रार्थना-पत्र बराये नाम दुरुस्ती बारे।

उपरोक्त प्रार्थिया ने अधोहस्ताक्षरी की अदालत में प्रार्थना-पत्र, मय अन्य कागजात इस आशय से गुजारा है कि उसका सही नाम भुजा है, जोकि आधार कार्ड, पैन कार्ड व नकल परिवार रजिस्टर में सही दर्ज है लेकिन राजस्व विभाग के मुहाल समतार में गलती से पुंजी दर्ज है, जिसकी दुरुस्ती की जावे।

इस सम्बन्ध में सर्वसाधारण जनता को बजरिया इश्तहार सूचित किया जाता है कि प्रार्थिया के नाम दुरुस्ती बारे, यदि किसी को कोई उजर/एतराज हो तो वह असालतन या वकालतन अदालत अधोहस्ताक्षरी के समक्ष दिनांक 18-04-2026 को या इससे पूर्व हाजिर आकर अपना एतराज दर्ज करवा सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जा करके नाम दुरुस्ती के आदेश दे दिये जाएंगे।

आज दिनांक 17-03-2026 को मेरे हस्ताक्षर व अदालत मोहर से जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय वर्ग,
ककीरा, जिला चम्बा, हिमाचल प्रदेश।

In the Court of Sub-Divisional Magistrate, Sujampur, District Hamirpur (H.P.)

In the matter of :

Priya (Minor) d/o Late Sh. Rajesh Kumar, through his Grandmother Smt. Kamla Devi w/o Late Sh. Bangali Ram, r/o V.P.O. Ree, Tehsil Sujampur, Distt. Hamirpur (H.P.)

.. Applicant.

Versus

General Public

.. Respondent.

Application for publication in Rapatra (state Gazzete Notification) regarding the Change/Correct the name of applicant as Priya instead of Baby.

Priya (Minor) d/o Late Sh. rajesh Kumar, through his Grandmother Smt. Kamla Devi w/o Late Sh. Bangali Ram, r/o V.P.O. Ree, Tehsil Sujampur, Distt. Hamirpur (H.P.) has submitted an application for correction of her name as per the contents of application the applicant has submitted that her correct name is Priya instead of Baby. And her name is wrongly entered as Baby in her Aadhar Card. That the applicant intends to correct her name in her Aadhar card. The applicant has submitted relevant documents in the support of her claim. The applicant is advised to let her name published in the Gazette of Govt. of H.P.

Therefore the general public is hereby informed through this notice that any person who has any objections regarding this rectification in the name of applicant then she can file objections personally or in writing before this court on or before 16-04-2026. The objection received after 16-04-2026 shall not be entertained.

Issued today on 16-03-2026 under my hand and seal of the court.

Seal.

Sd/-
Sub-Divisional Magistrate,
Sujampur, District Hamirpur (H.P.).

**In the Court of Sh. Vikas Sukla, H.A.S., Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, Distt. Hamirpur (H. P.)**

In the matter of :

1. Shubham age 29 years s/o Harnam Singh, r/o W/No. 3, Jatt Mohalla, V.P.O. Sujanpur, Tehsil Sujanpur, District Hamirpur (H.P.).
2. Prakriti Bakshi age 28 years d/o Sh. Anupam Bakshi r/o D-28-A, sector-26, Noida, Gautam Budha Nagar, U.P. (Pin-201 301) .. *Applicants.*

Versus

The General Public

.. *Respondent.*

Application for the registration of marriage under section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001).

Shubham age 29 years s/o Harnam Singh, r/o W/No. 3, Jatt Mohalla, V.P.O. Sujanpur, Tehsil Sujanpur, District Hamirpur (H.P.) and Prakriti Bakshi age 28 years d/o Sh. Anupam Bakshi, r/o D-28-A, Sector-26, Noida, Gautam Budha Nagar, U.P. (Pin-201301) have filed an application alongwith affidavits/declarations in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 24-10-2025 at Raj Mahal Palace, Lower Lambagaon, Tehsil Jaisinghpur, as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 10-04-2026. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 17-03-2026 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, Distt. Hamirpur (H.P.).*

**Before the District Registrar (Marriages)-cum-Additional Deputy Commissioner, Kullu,
District Kullu (H.P.)**

1. Sh. Vaibhav Gautam s/o Sh. Hemant Kumar Sharma, r/o Village Htahithan, P.O. Bhunter, Tehsil Bhunter, District Kullu, H.P.
2. Smt. Anjna Kumari d/o Sh. Ram Singh Thakur, r/o Village Talahar, P.O. Nagwain, Tehsil Aut, District Mandi, H.P.

Versus

General Public

Subject.—Regarding Registration of Marriage u/s 8(3) of the H.P. Registration of Marriage Act, 1996.

Sh. Vaibhav Gautam s/o Sh. Hemant Kumar Sharma, r/o Village Htahithan, P.O. Bhunter, Tehsil Bhunter, District Kullu, H.P. & Smt. Anjna Kumari d/o Sh. Ram Singh Thakur, r/o Village Talahar, P.O. Nagwain, Tehsil Aut, District Mandi, H.P. have filed an application alongwith the affidavits in the office of undersigned stating therein that they have solemnized their marriage on 02-10-2025, but marriage has not been found entered in the records of Registrar of Marriage, Gram Panchayat Bara Bhuin, in Tehsil Bhunter, District Kullu, H.P.

Therefore, objections are hereby invited from the general public through this notice, that if anyone has any objection regarding the registration of this marriage, they can file their objection personally or in writing before the court of the undersigned within 30 days from the publication of this notice.

Issued under my hand and seal of the court today on 16th March, 2026.

Seal.

Sd/-
(ASHWANI KUMAR),
District Registrar (Marriages)-cum-ADC,
Kullu, District Kullu (H.P.).

Before the Sub-Divisional Magistrate, Banjar, District Kullu (H.P.)

Case no : 04/2026

In the matter of :

Sh. Giri Raj s/o Jeevan Lal, r/o Village Bakshal, Tehsil Sainj Distt. Kullu (H.P.)
..Applicant.

Versus

General Public
. . Respondent.

Sh. Giri Raj s/o Jeevan Lal, r/o Village Bakshal, Tehsil Sainj Distt. Kullu (H.P.) has submitted an application to the undersigned for the correction of his Name and Date of Birth in Aadhar Card. He further submitted that his correct Name is "Giri Raj and correct date of Birth is 04-05-2005. But by mistake his name, date of birth in Aadhar Card have been entered as Girdhari Lal and 05-04-2005 respectively. In support of the above facts applicant submit Birth certificate having registration No. 25 dated 25-05-2025 issued by Registrar, (Birth and Death) Gram Panchayat Devgarhgohi, parivar Register copy issued by Secretary, G.P. Devgarhgohi, Matriculation certificate having registration No. 192741110005 dated 15-07-2021 issued by H.P. Bord of School Education Dharamshala.

Therefore, through this proclamation, the general public is hereby informed that any person having any objection for correction of Name and date of Birth in Aadhar Card may submit his/her

objection in writing within (30) thirty days from the date of publication of this notice in office Gazette. No objection will be entertained after prescribed period and application will be decided accordingly.

Given under my hand and seal on the 17th day of March, 2026.

Seal.

Sd/-
Sub-Divisional Magistrate
Banjar, District Kullu (H.P.).

ब अदालत उप-मण्डल दण्डाधिकारी एवं विवाह पंजीकरण अधिकारी, बन्जार,
जिला कुल्लू, हिमाचल प्रदेश

मुकदमा नम्बर 02

दिनांक 16-03-2026

1. श्री खेम राज पुत्र श्री राम कृष्ण, निवासी गांव वानासेरी, डाकघर थाटीबीड, तहसील बन्जार, जिला कुल्लू (हि0प्र0)।

2. श्रीमती सुषमा देवी पुत्री श्री जिम्ही राम, निवासी गांव कटलचा, डाकघर बटाहड, तहसील बन्जार, जिला कुल्लू (हि0प्र0)।

बनाम

आम जनता

प्रार्थीगण ने अधोहस्ताक्षरी की अदालत में प्रार्थना-पत्र मय ब्यान हल्फिया इस आशय से गुजारा है कि प्रार्थीगण ने दिनांक 20-07-2024 को अपनी शादी हसब रिवाज मुल्क व कौम से कर ली है। वे इस शादी का इन्द्राज गलती/अज्ञानतावश से कहीं दर्ज नहीं करवा सके हैं और अब वे अपनी शादी का इन्द्राज ग्राम पंचायत थाटीबीड विकास खण्ड बन्जार, जिला कुल्लू (हि0प्र0) के अभिलेख में दर्ज करवाना चाहते हैं।

इस सम्बन्ध में सर्वसाधारण को सूचित किया जाता है कि यदि किसी भी व्यक्ति को प्रार्थीगण श्री खेम राज व श्रीमती सुषमा देवी की शादी का इन्द्राज ग्राम पंचायत थाटीबीड, विकास खण्ड बन्जार, जिला कुल्लू (हि0प्र0) के अभिलेख में दर्ज करने में यदि किसी को कोई आपत्ति हो तो वह दिनांक -04-2026 तक असालतन या वकालतन अदालत हजा में आकर अपनी आपत्ति दर्ज करें। बाद गुजरने तारीख किसी भी प्रकार का एतराज मान्य न होगा तथा एकतरफा कार्यवाही अमल में लाई जाकर हिमाचल प्रदेश विवाह रजिस्ट्रीकरण अधिनियम, 1996 की धारा 8(4) के तहत शादी की तिथि 20-07-2024 का इन्द्राज करने के आदेश पारित किए जाएंगे।

आज दिनांक 16-03-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/-
उप-मण्डल दण्डाधिकारी एवं विवाह पंजीकरण अधिकारी,
बन्जार, जिला कुल्लू (हि0प्र0)।

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Sadar,
District Mandi (H. P.)**

In the matter of :—

1. Sh. Dhairya Sharma s/o Sh. Chandan Sharma, r/o H. No. 28/8, Bangla Street Paddal Ground Mandi, P.O. Mandi, Tehsil Sadar, District Mandi (H.P).
2. Smt. Urja Sharma d/o Sh. Manoj Kumar, r/o Ward No. 10 Kutwai Nagar (24/42), Tehsil & District Kullu (H.P.)
.. Applicants.

Versus

General Public

Subject.—Application for the Registration of Marriage under section 15 of Special Marriage Act, 1954.

Sh. Dhairya Sharma s/o Sh. Chandan Sharma, r/o H. No. 28/8, Bangla Street Paddal Fround Mandi, P.O. Mandi, Tehsil Sadar, District Mandi (H.P.) and Smt. Urja Sharma d/o Sh. Manoj Kumar, r/o Ward No. 10 Kutwai Nagar (24/42), Tehsil & District Kullu (H.P.) at present wife of Sh. Dhairya Sharma s/o Sh. Chandan Sharma, r/o H. No. 28/8, Bangla Street Paddal Ground Mandi, P.O. Mandi, Tehsil Sadar, District Mandi (H.P) have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 24-10-2025 according to Hindu rites and customs at their respective houses Mandi, District Mandi (H.P) and they are living together as husband and wife since then. Hence, their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 11-04-2026, after that no objection will be entertained and marriage will be registered.

Issued today on 12th day of March, 2026 under my hand and seal of the court.

Seal.

Sd/-
Marriage Officer-cum-Sub-Divisional Magistrate,
Sadar, District Mandi (H.P.).

ब अदालत श्री अंकित शर्मा सहायक समाहर्ता प्रथम श्रेणी, सुन्दरनगर, जिला मण्डी (हि0प्र0)

उनवान मुकद्दमा :

श्री सुख राम पुत्र श्री सन्त, निवासी गांव भौर, डाकघर कनैड, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) प्रार्थी।

बनाम

आम जनता

प्रत्यार्थीगण।

प्रार्थना—पत्र बराये कागजात माल में प्रार्थी के नाम को दुरुस्त करने बारे।

श्री सुख राम पुत्र श्री सन्त, निवासी गांव भौर, डाकघर कनैड, तहसील सुन्दरनगर, जिला मण्डी हि0प्र0 ने इस न्यायालय में प्रार्थना—पत्र गुजारा है कि प्रार्थी के पिता का नाम आधार कार्ड, परिवार रजिस्टर, पेन कार्ड आदि दस्तावेजों में सन्त दर्ज है, जोकि सही है। परन्तु राजस्व अभिलेख पटवार वृत्त कनैड के मुहाल भौर में संतू दर्ज है। प्रार्थी उपरोक्त राजस्व अभिलेख वाक्या मुहाल भौर में अपने पिता के नाम की दुरुस्ती करवाकर संतू उपनाम संत करवाना चाहता है।

अतः इस इशतहार के माध्यम से आम जनता को सूचित किया जाता है कि उक्त नाम दुरुस्ती के बारे में कोई भी उजर/एतराज हो तो दिनांक 24-03-2026 को सुबह 10.00 बजे असागतन या वकालतन हाजिर अदालत आकर अपना उजर/एतराज पेश कर सकता है। उपरोक्त तिथि के पश्चात किसी भी व्यक्ति का कोई एतराज काबिले समायत न होगा व नाम दुरुस्ती के बारे में हस्ब जाबता कार्यवाही अमल में लाई जावेगी।

आज दिनांक 11-03-2026 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी,
सुन्दरनगर, जिला मण्डी (हि0प्र0)।

ब अदालत श्री अंकित शर्मा सहायक समाहर्ता प्रथम श्रेणी, सुन्दरनगर, जिला मण्डी (हि0प्र0)

उनवान मुकद्दमा :

श्री गोपाल पुत्र श्री प्रेम लाल, निवासी मुहाल फागला, डाकघर मलोह, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) प्रार्थी।

बनाम

आम जनता

प्रत्यार्थीगण।

प्रार्थना—पत्र बराये कागजात माल में प्रार्थी के पिता के नाम को दुरुस्त करने बारे।

श्री गोपाल पुत्र श्री प्रेम लाल, निवासी मुहाल फागला, डाकघर मलोह, तहसील सुन्दरनगर, जिला मण्डी हि0प्र0 ने इस न्यायालय में प्रार्थना—पत्र गुजारा है कि प्रार्थी के पिता का नाम आधार कार्ड, स्कूल प्रमाण पत्र आदि दस्तावेजों में प्रेम लाल दर्ज है, जोकि सही है। परन्तु राजस्व अभिलेख पटवार वृत्त भनवाड़ के मुहाल फागला में प्रेम सिंह दर्ज है। प्रार्थी उपरोक्त राजस्व अभिलेख वाक्या मुहाल फागला में अपने पिता के नाम की दुरुस्ती करवाकर प्रेम सिंह उपनाम प्रेम लाल करवाना चाहता है।

अतः इस इशतहार के माध्यम से आम जनता को सूचित किया जाता है कि उक्त नाम दुरुस्ती के बारे में कोई भी उजर/एतराज हो तो दिनांक 31-03-2026 को सुबह 10.00 बजे असागतन या वकालतन हाजिर अदालत आकर अपना उजर/एतराज पेश कर सकता है। उपरोक्त तिथि के पश्चात किसी भी व्यक्ति का कोई एतराज काबिले समायत न होगा व नाम दुरुस्ती के बारे में हस्ब जाबता कार्यवाही अमल में लाई जावेगी।

आज दिनांक 16-03-2026 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी,
सुन्दरनगर, जिला मण्डी (हि0प्र0)।

**In the Court of Sh. Manjeet Sharma, Sub-Divisional Magistrate, Shimla (R),
District Shimla (H.P.)**

Smt. Jayanti d/o Late Sh. Hira Lal, r/o Village Bagh, P.O. Pahal, Sub-Tehsil Dhami, District Shimla, H.P.

Versus

General Public

Respondent.

Whereas, Smt. Jayanti d/o Late Sh. Hira Lal, r/o Village Bagh, P.O. Pahal, Sub-Tehsil Dhami, District Shimla, H.P. has submitted an application alongwith a non-availability Certificate issued by the Registrar, Birth & Death, Gram Panchayat Pahal, Shimla, H.P. in the Court of undersigned under section 13(3) of the Birth & Death Registration Act, 1969 to enter her date of birth as 05-07-1966 in the record of Registrar, Birth and Death, in Gram Panchayat Pahal, Shimla, H.P. details are as under:—

Sl. No.	Name of the family members	Relation	Date of Birth
1.	Smt. Jayanti	Self	05-07-1966

Hence, this proclamation is issued to the general public with directions that if anyone has any objection/claim regarding entry of date of birth of above named persons in the record of Registrar, Birth & Death in Gram Panchayat Pahal, Shimla, H.P., he/she may file their claims/objections in the court on or before one month of publication of this notice in Govt. Gazette. Failing which, necessary orders will be passed.

Issued today on 18-03-2026 under my signature and seal of the court.

Seal.

Sd/-
Sub-Divisional Magistrate,
Shimla (R), District Shimla (H.P.).

**In the Court of Sh. Chand Ram Kashyap, Executive Magistrate-cum-Naib Tehsildar,
Shimla (R), District Shimla (H.P.)**

Smt. Meera d/o Sh. Jagdish Thakur & Bimla, r/o Village Kanhot, P.O. Mashobra, Tehsil Shimla (Rural), District Shimla (H.P.).

Versus

General Public

Respondent.

Whereas, Smt. Meera d/o Sh. Jagdish Thakur & Bimla, r/o Village Kanhot, P.O. Mashobra, Tehsil Shimla (Rural), District Shimla (H.P.) has submitted an application alongwith in the court of undersigned under section 13(3) of the Birth & Death Registration Act, 1969 to enter her date of birth of her named Smt. Meera d/o Sh. Jagdish Thakur & Bimla, r/o Village Kanhot, P.O. Mashobra, Tehsil Shimla (Rural), District Shimla (H.P.) in the Secy.,-cum-Registrar (Birth & Death), Gram Panchayat Malyana, Shimla, Tehsil Shimla (Rural), District Shimla H.P.

Sl. No.	Name of the family members	Relation	Date of Birth
1.	Meera	Self	01-01-1978

Hence, this proclamation is issued to the general public if they have any objection/claim regarding date of birth of above named into the Secy.,-cum-Registrar (Birth & Death), Gram Panchayat Malyana, Shimla, Tehsil Shimla (Rural), District Shimla (H.P.) may file their claims/objections in the court on or before one month of publication of this notice in Govt. Gazette. Failing which, necessary orders will be passed.

Issued today on 18-03-2026 under my signature and seal of the court.

Seal.

Sd/-

*Executive Magistrate-cum-Naib Tehsildar,
Shimla (R), District Shimla (H.P.).*

**In the Court of Assistant Collector Ist Grade-cum-Tehsildar, Nankhari,
District Shimla (H.P.)-172 021**

Case No.: 815910/2026

Date of Next Hearing: 31-03-2026

In the matter of :

Kapoor Singh s/o Sh. Gandhi *alias* Goverdhan Dass, r/o Village Addu, P.O. Danawali, Tehsil Nankhari, Distt. Shimla (H.P.)

Applicant.

Versus

General Public

Respondent.

Application of correction of Name under Section 38 of Land Revenue Act, 1954.

Whereas, Kapoor Singh s/o Sh. Gandhi *alias* Goverdhan Dass, r/o Village Addu, P.O. Danawali, Tehsil Nankhari, Distt. Shimla (H.P.) has submitted an application under section 38 of the Land Revenue Act, 1954 alongwith all supportive documents such as affidavit, Aadhar Card, Parivar Nakal Jamabandi Parcha in the court of undersigned.

Wherein he stated that, he belongs to above mentioned address. His name is written as Kapoor Chand in the revenue record of Mohal Addu, Tehsil Nankhari which is wrong. His

original/correct name is "Kapoor Singh". Therefore, he requests to correct his name as "Kapoor Singh" instead of Kapoor Chand in the revenue record of Mohal Addu, Tehsil Nankhari, as per supportive documents enclosed by him with the application.

Therefore, through this proclamation in gazette/leading newspaper, the general public is hereby informed that, if any person having any objection for entry of correction in name of applicant mentioned above, may submit his/her objection in writing to this court on or before 31-03-2026. No objection will be entertained after prescribed period and application will be decided accordingly.

Given under my hand and seal of the Court on dated 11-03-2026.

Seal

Sd/-
Assistant Collector 1st Grade-cum-Tehsildar,
Tehsil Nankhari, Distt. Shimla (H.P.).

**In the Court of Assistant Collector-cum-Naib Tehsildar, Nankhari,
District Shimla (H.P.)-172 021**

Case No.: 815912/2026

Date of Next Hearing: 28-03-2026

In the matter of :

Aryal s/o Sh. Prem Singh, r/o Village Kandrerri, P.O. Surad, Tehsil Nankhari, Distt. Shimla
(H.P.) Applicant.

Versus

General Public Respondent.

Application of correction of Name under Section 38 of Land Revenue Act, 1954.

Whereas, Aryal s/o Sh. Prem Singh, r/o Village Kandrerri, P.O. Surad, Tehsil Nankhari, Distt. Shimla (H.P.) has submitted an application under section 38 of the Land Revenue Act, 1954 alongwith all supportive documents such as affidavit, Aadhar Card, Parivar Nakal Jamabandi Parcha in the court of undersigned.

Whereas he stated that, he belongs to above mentioned address. His name is written as Chandresh and his father's name is written as Prem Chand in the revenue record of Mohal Kandrerri, Tehsil Nankhari which is wrong. His original/correct name is "Aryal" and his father original/correct name is "Prem Singh". Therefore, he requests to correct his name as "Aryal" and his father's correct name as "Prem Singh" instead of Chandresh and Prem Chand respectively, in the revenue record of Mohal Kandrerri, Tehsil Nankhari, as per supportive documents enclosed by him with the application.

Therefore, through this proclamation in gazette/leading newspaper, the general public is hereby informed that, if any person having any objection for entry of correction in name of applicant and his father mentioned above, may submit his/her objection in writing to this court on

or before 28-03-2026. No objection will be entertained after prescribed period and application will be decided accordingly.

Given under my hand and seal of the Court on dated 07-03-2026.

Seal

Sd/-
Assistant Collector 2nd Grade,
Tehsil Nankhari, Distt. Shimla (H.P.).

**In the Court of Assistant Collector-cum-Naib Tehsildar, Nankhari,
District Shimla (H.P.)-172 021**

Case No.: 815911/2026

Date of Next Hearing: 28-03-2026

In the matter of :

Rinku Ram s/o Sh. Parma Nand, r/o Village Kandreri, P.O. Surad, Tehsil Nankhari, Distt. Shimla (H.P.)
Applicant.

Versus

General Public

Respondent.

Application of correction of Name under Section 38 of Land Revenue Act, 1954.

Whereas, Rinku Ram s/o Sh. Parma Nand, r/o Village Kandreri, P.O. Surad, Tehsil Nankhari, Distt. Shimla (H.P.) has submitted an application under section 38 of the Land Revenue Act, 1954 alongwith all supportive documents such as affidavit, Aadhar Card, Parivar Nakal Jamabandi Parcha in the court of undersigned.

Wherein he stated that, he belongs to above mentioned address. His name is written as Rinku in the revenue record of Mohal Kandreri, Tehsil Nankhari which is wrong. His original/correct name is "Rinku Ram". Therefore, he requests to correct his name as "Rinku Ram" instead of Rinku in the revenue record of Mohal Kandreri, Tehsil Nankhari, as per supportive documents enclosed by him with the application.

Therefore, through this proclamation in gazette/leading newspaper, the general public is hereby informed that, if any person having any objection for entry of correction in name of applicant mentioned above, may submit his/her objection in writing to this court on or before 28-03-2026. No objection will be entertained after prescribed period and application will be decided accordingly.

Given under my hand and seal of the Court on dated 07-03-2026.

Seal

Sd/-
Assistant Collector 2nd Grade,
Tehsil Nankhari, Distt. Shimla (H.P.).

**In the Court of Assistant Collector-cum-Naib Tehsildar, Nankhari,
District Shimla (H.P.)-172 021**

Case No.: 81599/2026

Date of next hearing: 28-03-2026

In the matter of :

Pavi Kumar s/o Sh. Banka Ram, r/o Village Kandrerri, P.O. Surad, Tehsil Nankhari, Distt. Shimla (H.P.)

Applicant.

Versus

General Public

Respondent.

Application of correction of Name under Section 38 of Land Revenue Act, 1954.

Whereas, Pavi Kumar s/o Sh. Banka Ram, r/o Village Kandrerri, P.O. Surad, Tehsil Nankhari, Distt. Shimla (H.P.) has submitted an application under section 38 of the Land Revenue Act, 1954 alongwith all supportive documents such as affidavit, Aadhar Card, Parivar Nakal Jamabandi Parcha in the court of undersigned.

Wherein he stated that, he belongs to above mentioned address. His name is written as Pawan Kumar and his father's name is written as Bhakhi Ram in the revenue record of Mohal Kandrerri, Tehsil Nankhari which is wrong. His original/correct name is "Pavi Kumar" and his father's original/correct name is "Banka Ram". Therefore, he requests to correct his name as "Pavi Kumar" and his father's name as "Banka Ram" instead of Pawan Kumar and Bhakhi Ram respectively in the revenue record of Mohal Kandrerri, Tehsil Nankhari, as per supportive documents enclosed by him with the application.

Therefore, through this proclamation in gazette/leading newspaper, the general public is hereby informed that, if any person having any objection for entry of correction in name of applicant and his father mentioned above, may submit his/her objection in writing to this court on or before 28-03-2026. No objection will be entertained after prescribed period and application will be decided accordingly.

Given under my hand and seal of the Court on dated 07-03-2026.

Seal

Sd/-

*Assistant Collector 2nd Grade,
Tehsil Nankhari, Distt. Shimla (H.P.).*

**In the Court of Assistant Collector, II Grade-cum-Naib Tehsildar, Nankhari,
District Shimla (H.P.)-172 021**

Case No.: 815910/2026

Date of Next Hearing: 28-03-2026

In the matter of :

Prabhu Dayal s/o Sh. Moti Ram, r/o V.P.O. Khunni, Tehsil Nankhari, Distt. Shimla (H.P.)

Applicant.

Versus

General Public

Respondent.

Application of correction of Name under Section 38 of Land Revenue Act, 1954.

Whereas, Prabhu Dayal s/o Sh. Moti Ram, r/o V.P.O. Khunni, Tehsil Nankhari, Distt. Shimla (H.P.) has submitted an application under section 38 of the Land Revenue Act, 1954 alongwith all supportive documents such as affidavit, Aadhar Card, Parivar Nakal Jamabandi Parcha in the court of undersigned.

Wherein he stated that, he belongs to above mentioned address. His father's name is written as Jhuti in the revenue record of Mohal Khunni Panoli and Mohal Kharahan, Tehsil Nankhari which is wrong. His father's original/correct name is "Moti Ram". Therefore, he requests to correct his father's name as "Moti Ram" instead of Jhuti in the revenue record of Mohal Khunni Panoli and Mohal Kharahan, Tehsil Nankhari, as per supportive documents enclosed by him with the application.

Therefore, through this proclamation in gazette/leading newspaper, the general public is hereby informed that, if any person having any objection for entry of correction in name of applicant's father mentioned above, may submit his/her objection in writing to this court on or before 28-03-2026. No objection will be entertained after prescribed period and application will be decided accordingly.

Given under my hand and seal of the Court on dated 09-03-2026.

Seal

Sd/-

Assistant Collector 2nd Grade,
Tehsil Nankhari, Distt. Shimla (H.P.).

**In the Court of Assistant Collector, II Grade-cum-Naib Tehsildar, Nankhari,
District Shimla (H.P.)-172 021**

Case No.: 815910/2026

Date of Next Hearing: 28-03-2026

In the matter of :

Sawitra Devi w/o Sh. Prem Singh, r/o V.P.O. Danawali, Tehsil Nankhari, Distt. Shimla (H.P.)

Applicant.

Versus

General Public

Respondent.

Application of correction of Name under Section 38 of Land Revenue Act, 1954.

Whereas, Sawitra Devi w/o Sh. Prem Singh, r/o V.P.O. Danawali, Tehsil Nankhari, Distt. Shimla (H.P.) has submitted an application under section 38 of the Land Revenue Act, 1954

alongwith all supportive documents such as affidavit, Aadhar Card, Parivar Nakal Jamabandi Parcha in the court of undersigned.

Wherein she stated that, she belongs to above mentioned address. Her name is written as Sumitra Devi in the revenue record of Mohal Chebri, Tehsil Nankhari which is wrong. Her original/correct name is "Sawitra Devi". Therefore, she requests to correct her name as "Sawitra Devi" instead of Sumitra Devi in the revenue record of Mohal Chebri, Tehsil Nankhari, as per supportive documents enclosed by herself with the application.

Therefore, through this proclamation in gazette/leading newspaper, the general public is hereby informed that, if any person having any objection for entry of correction in name of applicant mentioned above, may submit his/her objection in writing to this court on or before 28-03-2026. No objection will be entertained after prescribed period and application will be decided accordingly.

Given under my hand and seal of the Court on dated 09-03-2026.

Seal

Sd/-

Assistant Collector 2nd Grade,
Tehsil Nankhari, Distt. Shimla (H.P.).

ब अदालत कार्यकारी दण्डाधिकारी (नायब तहसीलदार) नाहन,
जिला सिरमौर (हि0प्र0)

श्रीमती मिनू पुत्री श्री किशन चन्द, निवासी मकान नं0 441/12, सब्जी मण्डी, नाहन, तहसील नाहन, जिला सिरमौर, हिमाचल प्रदेश।

बनाम

आम जनता

“आदालती इश्तहार/नोटिस”

प्रार्थिया श्रीमती मिनू पुत्री श्री किशन चन्द, निवासी मकान नं0 441/12, सब्जी मण्डी, नाहन, तहसील नाहन, जिला सिरमौर, हिमाचल प्रदेश ने अधिन धारा 13 (3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत एक आवेदन जिला रजिस्ट्रार (जन्म एवं मृत्यु) मुख्य चिकित्सा अधिकारी, जिला सिरमौर स्थित नाहन के पत्र क्रमांक HFW-N/ST/B&D/Delayed Cases/2025-14838, दिनांक 25-02-2026 अनुलग्नक क्रमशः अपना ब्यान हल्फी, आधार कार्ड, दो गवाहन के ब्यान हल्फी, अनुपलब्धता प्रमाण-पत्र रजिस्ट्रार जन्म व मृत्यु नगर परिषद नाहन, तहसील नाहन, जिला सिरमौर (हि0प्र0) अन्य कागजात सहित इस अदालत में प्राप्त हुआ। जिसमें प्रार्थिया ने आवेदन किया है कि उसकी जन्म तिथि 20-07-1990 है, जिससे वह एवं उसका परिवार अज्ञानतावश नगर परिषद नाहन, तहसील नाहन में दर्ज न करवा सके। अब वह अपनी जन्म तिथि उक्त नगर परिषद नाहन, तहसील नाहन, जिला सिरमौर (हि0प्र0) में दर्ज करवाना चाहती है।

अतः सर्वसाधारण को इस इश्तहार/नोटिस द्वारा सूचित किया जाता है कि यदि इस संबंध में किसी व्यक्ति को कोई आपत्ति या एतराज हो तो वह स्वयं अथवा अपने प्रतिनिधि द्वारा दिनांक 16-04-2026 को

प्रातः 10.00 बजे इस न्यायालय में उपस्थित होकर अपना एतराज प्रस्तुत कर सकता है। यदि उक्त तिथि तक कोई आपत्ति प्राप्त नहीं होती है, तो श्रीमती मिनू पुत्री श्री किशन चन्द की जन्म तिथि 20-07-1990 उक्त नगर परिषद नाहन, तहसील नाहन, जिला सिरमौर, हि0प्र0 में दर्ज करने के आदेश जारी कर दिए जाएंगे।

आज दिनांक 16-03-2026 को मेरे हस्ताक्षर व मोहर से अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी, नायब तहसीलदार,
नाहन, जिला सिरमौर (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी (नायब तहसीलदार), नाहन, जिला सिरमौर (हि0प्र0)

श्रीमती सीमा पुत्री श्री किशन चन्द, निवासी मकान नम्बर 441/12, सब्जी मण्डी नाहन, तहसील नाहन, जिला सिरमौर हि0प्र0।

बनाम

आम जनता

अदालती इशतहार/नोटिस

प्रार्थिया श्रीमती सीमा पुत्री श्री किशन चन्द, निवासी मकान नम्बर 441/12 सब्जी मण्डी नाहन, तहसील नाहन, जिला सिरमौर हि0प्र0 ने अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत एक आवेदन जिला रजिस्ट्रार (जन्म एवं मृत्यु)/मुख्य चिकित्सा अधिकारी, जिला सिरमौर स्थित नाहन के पत्र क्रमांक HFW-N/ST/B&D/Delayed Cases/2025-14838, दिनांक 25-02-2026 अनुलग्न क्रमशः अपना ब्यान हल्फी, आधार कार्ड, दो गवाहन के ब्यान हल्फी, अनुपलब्धता प्रमाण-पत्र रजिस्ट्रार जन्म एवं मृत्यु नगर परिषद नाहन, तहसील नाहन, जिला सिरमौर, हि0प्र0, अन्य कागजात सहित इस अदालत में प्राप्त हुआ है। जिसमें प्रार्थिया ने आवेदन किया है कि उसकी जन्म तिथि 20-11-1991 है, जिसे वह एवं उसका परिवार अज्ञानतावश नगर परिषद नाहन, तहसील नाहन में दर्ज न करवा सका। अब वह अपनी जन्म तिथि उक्त नगर परिषद, तहसील नाहन, जिला सिरमौर हि0प्र0 में दर्ज करवाना चाहती है।

अतः सर्वसाधारण को इस इशतहार/नोटिस द्वारा सूचित किया जाता है कि इस सम्बन्ध में यदि किसी व्यक्ति को उजर या एतराज हो तो वह स्वयं अथवा अपने प्रतिनिधि द्वारा दिनांक 16-04-2026 को प्रातः 10.00 बजे अदालत में हाजिर होकर अपना एतराज प्रस्तुत कर सकता है। अगर उक्त तारीख तक किसी का उजर या एतराज प्राप्त नहीं होता तो श्रीमती सीमा पुत्री श्री किशन चन्द, की जन्म तिथि 20-11-1991, उक्त नगर परिषद नाहन, तहसील नाहन, जिला सिरमौर हि0प्र0 में दर्ज करने के आदेश जारी कर दिये जावेंगे

आज दिनांक 16-03-2026 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी (नायब तहसीलदार),
नाहन, जिला सिरमौर (हि0प्र0)।

**In the Court of Sh. Ravinder Singh Sisodiya, Executive Magistrate Paonta Sahib,
District Sirmaur, Himachal Pradesh**

In the matter of :

Shine d/o Sh. Kayum, r/o Village Akalgarh (Chawniwala) O.O. & G.P. Shivpur, Tehsil Paonta Sahib, District Sirmaur, Himachal Pradesh

Versus

General Public

Subject.—Regarding delayed Registration of Birth and Death under section 13(3) of Birth and Death Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rule, 2003.

Whereas, an application of Mr. Shine d/o Sh. Kayum, r/o c. under section 13(3) of Birth & Death Registration Act, 1969 and Section 9 (3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavit and other relevant documents has been received in this office from the office of District Registrar (Birth & Death) cum Chief Medical Officer, District Sirmaur at Nahan, H.P. vide their office letter no. HFWN/ST/B&D/Delayed Cases/2025-14833 dated 25-02-2026 for entering his date of birth *i.e* 30-08-2006 in the birth and death register of G.P. Shivpur, Distt. Sirmaur, H.P. which could not earlier registered in the relevant register of G.P. Shivpur, District Sirmaur (H.P.).

Now, therefore, by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Shine D/o Sh. Kayum r/o Village Akalgarh (Chawniwala) O.O. & G.P. Shivpur, Tehsil Paonta Sahib, District Sirmaur, H.P. may Submit their objections in writing or appear in person in this court on or before 13-04-2026 at 10.00 A.M. failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 11th day of March, 2026.

Sd/-

*Executive Magistrate,
Paonta Sahib, District Sirmaur (H.P.).*

**In the Court of Sh. Ravinder Singh Sisodiya, Executive Magistrate Paonta Sahib,
District Sirmaur, Himachal Pradesh**

In the matter of :

Shri Ngawang Kalden s/o Shri Ngawang Sangpo, r/o H. No. 74, Sakya Tibetan Society Puruwala, G.P. Dobri Salwala, Tehsil Paonta Sahib, District Sirmaur (H.P.)

Versus

General Public

Subject.—Regarding delayed Registration of Birth and Death under section 13(3) of Birth and Death Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rule, 2003.

Whereas, an application of Shri Ngawang Kalden s/o Shri Ngawang Sangpo, under section 13(3) of Birth & Death Registration Act, 1969 and Section 9 (3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavit and other relevant documents has been received in this office from the office of District Registrar (Birth & Death) cum Chief Medical Officer, District Sirmaur at Nahan, H.P. vide their office letter no. HFWN/ST/B&D/Delayed Cases/2025-14514 dated 19-02-2026 for entering his date of birth i.e. 10-09-1987 in the birth and death register of G.P. Dobri Salwala, Distt. Sirmaur, H.P. which could not earlier registered in the relevant register of G.P. Dobri Sawala, District Sirmaur (H.P.).

Now, therefore, by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Shri Ngawang Kalden s/o Shri Ngawang Sangpo, r/o H.No. 74, Sakya Tibetan Society Puruwala, G.P. Dobri Salwala, Tehsil Paonta Sahib, may Submit their objections in writing or appear in person in this court on or before 13-04-2026 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 12th day of March, 2026.

Seal.

Sd/-
Executive Magistrate,
Paonta Sahib, District Sirmaur (H.P.).

ब अदालत कार्यकारी दण्डाधिकारी (नायब तहसीलदार) नाहन,
जिला सिरमौर (हि0प्र0)

श्रीमती मिनू पुत्री श्री किशन चन्द, निवासी मकान नं0 441/12, सब्जी मण्डी, नाहन, तहसील नाहन, जिला सिरमौर, हिमाचल प्रदेश।

बनाम

आम जनता

“आदालती इश्तहार/नोटिस”

प्रार्थिया श्रीमती मिनू पुत्री श्री किशन चन्द, निवासी मकान नं0 441/12, सब्जी मण्डी, नाहन, तहसील नाहन, जिला सिरमौर, हिमाचल प्रदेश ने अधीन धारा 13 (3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत एक आवेदन जिला रजिस्ट्रार (जन्म एवं मृत्यु) मुख्य चिकित्सा अधिकारी, जिला सिरमौर स्थित नाहन के पत्र क्रमांक HFW-N/ST/B&D/Delayed Cases/2025-14838, दिनांक 25-02-2026 अनुलग्नक क्रमशः अपना ब्यान हल्फी, आधार कार्ड, दो गवाहन के ब्यान हल्फी, अनुपलब्धता प्रमाण—पत्र रजिस्ट्रार जन्म व मृत्यु नगर परिषद नाहन, तहसील नाहन, जिला सिरमौर (हि0प्र0) अन्य कागजात सहित इस अदालत में प्राप्त हुआ। जिसमें प्रार्थिया ने आवेदन किया है कि उसकी जन्म तिथि 20-07-1990 है, जिससे वह एवं उसका परिवार अज्ञानतावश नगर परिषद नाहन, तहसील नाहन में दर्ज न करवा सके। अब वह अपनी जन्म तिथि उक्त नगर परिषद नाहन, तहसील नाहन, जिला सिरमौर (हि0प्र0) में दर्ज करवाना चाहती है।

अतः सर्वसाधारण को इस इश्तहार/नोटिस द्वारा सूचित किया जाता है कि यदि इस संबंध में किसी व्यक्ति को कोई आपत्ति या एतराज हो तो वह स्वयं अथवा अपने प्रतिनिधि द्वारा दिनांक 16-04-2026 को प्रातः 10.00 बजे इस न्यायालय में उपस्थित होकर अपना एतराज प्रस्तुत कर सकता है। यदि उक्त तिथि तक

कोई आपत्ति प्राप्त नहीं होती है, तो श्रीमती मिनू पुत्री श्री किशन चन्द की जन्म तिथि 20-07-1990 उक्त नगर परिषद नाहन, तहसील नाहन, जिला सिरमौर, हि0प्र0 में दर्ज करने के आदेश जारी कर दिए जाएंगे।

आज दिनांक 16-03-2026 को मेरे हस्ताक्षर व मोहर से अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी, नायब तहसीलदार,
नाहन, जिला सिरमौर (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी (नायब तहसीलदार), नाहन, जिला सिरमौर (हि0प्र0)

श्रीमती सीमा पुत्री श्री किशन चन्द, निवासी मकान नम्बर 441/12, सब्जी मण्डी नाहन, तहसील नाहन, जिला सिरमौर हि0प्र0।

बनाम

आम जनता

अदालती इशतहार/नोटिस

प्रार्थिया श्रीमती सीमा पुत्री श्री किशन चन्द, निवासी मकान नम्बर 441/12 सब्जी मण्डी नाहन, तहसील नाहन, जिला सिरमौर हि0प्र0 ने अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत एक आवेदन जिला रजिस्ट्रार (जन्म एवं मृत्यु)/मुख्य चिकित्सा अधिकारी, जिला सिरमौर स्थित नाहन के पत्र क्रमांक HFW-N/ST/B&D/Delayed Cases/2025-14838, दिनांक 25-02-2026 अनुलग्न क्रमशः अपना ब्यान हल्फी, आधार कार्ड, दो गवाहन के ब्यान हल्फी, अनुपलब्धता प्रमाण-पत्र रजिस्ट्रार जन्म एवं मृत्यु नगर परिषद नाहन, तहसील नाहन, जिला सिरमौर, हि0प्र0, अन्य कागजात सहित इस अदालत में प्राप्त हुआ है। जिसमें प्रार्थिया ने आवेदन किया है कि उसकी जन्म तिथि 20-11-1991 है, जिसे वह एवं उसका परिवार अज्ञानतावश नगर परिषद नाहन, तहसील नाहन में दर्ज न करवा सका। अब वह अपनी जन्म तिथि उक्त नगर परिषद, तहसील नाहन, जिला सिरमौर हि0प्र0 में दर्ज करवाना चाहती है।

अतः सर्वसाधारण को इस इशतहार/नोटिस द्वारा सूचित किया जाता है कि इस सम्बन्ध में यदि किसी व्यक्ति को उजर या एतराज हो तो वह स्वयं अथवा अपने प्रतिनिधि द्वारा दिनांक 16-04-2026 को प्रातः 10.00 बजे अदालत में हाजिर होकर अपना एतराज प्रस्तुत कर सकता है। अगर उक्त तारीख तक किसी का उजर या एतराज प्राप्त नहीं होता तो श्रीमती सीमा पुत्री श्री किशन चन्द, की जन्म तिथि 20-11-1991, उक्त नगर परिषद नाहन, तहसील नाहन, जिला सिरमौर हि0प्र0 में दर्ज करने के आदेश जारी कर दिये जाएंगे।

आज दिनांक 16-03-2026 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी (नायब तहसीलदार),
नाहन, जिला सिरमौर (हि0प्र0)।

**In the Court of Sh. Ravinder Singh Sisodiya, Executive Magistrate Paonta Sahib,
District Sirmaur, Himachal Pradesh**

In the matter of :

Shine d/o Sh. Kayum, r/o Village Akalgarh (Chawniwala) O.O. & G.P. Shivpur, Tehsil Paonta Sahib, District Sirmaur, Himachal Pradesh

Versus

General Public

Subject.—Regarding delayed Registration of Birth and Death under section 13(3) of Birth and Death Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rule, 2003.

Whereas, an application of Mr. Shine d/o Sh. Kayum, r/o c. under section 13(3) of Birth & Death Registration Act, 1969 and Section 9 (3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavit and other relevant documents has been received in this office from the office of District Registrar (Birth & Death) cum Chief Medical Officer, District Sirmaur at Nahan, H.P. vide their office letter no. HFWN/ST/B&D/Delayed Cases/2025-14833 dated 25-02-2026 for entering his date of birth *i.e* 30-08-2006 in the birth and death register of G.P. Shivpur, Distt. Sirmaur, H.P. which could not earlier registered in the relevant register of G.P. Shivpur, District Sirmaur (H.P.).

Now, therefore, by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Shine D/o Sh. Kayum r/o Village Akalgarh (Chawniwala) O.O. & G.P. Shivpur, Tehsil Paonta Sahib, District Sirmaur, H.P. may Submit their objections in writing or appear in person in this court on or before 13-04-2026 at 10.00 A.M. failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 11th day of March, 2026.

Sd/-
Executive Magistrate,
Paonta Sahib, District Sirmaur (H.P.).

**In the Court of Sh. Ravinder Singh Sisodiya, Executive Magistrate Paonta Sahib,
District Sirmaur, Himachal Pradesh**

In the matter of :

Shri Ngawang Kalden s/o Shri Ngawang Sangpo, r/o H. No. 74, Sakya Tibetan Society Puruwala, G.P. Dobri Salwala, Tehsil Paonta Sahib, District Sirmaur (H.P.)

Versus

General Public

Subject.—Regarding delayed Registration of Birth and Death under section 13(3) of Birth and Death Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rule, 2003.

Whereas, an application of Shri Ngawang Kalden s/o Shri Ngawang Sangpo, under section 13(3) of Birth & Death Registration Act, 1969 and Section 9 (3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavit and other relevant documents has been received in this office from the office of District Registrar (Birth & Death) cum Chief Medical Officer, District Sirmaur at Nahan, H.P. vide their office letter no. HFWN/ST/B&D/Delayed Cases/2025-14514 dated 19-02-2026 for entering his date of birth *i.e.* 10-09-1987 in the birth and death register of G.P. Dobri Salwala, Distt. Sirmaur, H.P. which could not earlier registered in the relevant register of G.P. Dobri Sawala, District Sirmaur (H.P.).

Now, therefore, by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Shri Ngawang Kalden s/o Shri Ngawang Sangpo, r/o H.No. 74, Sakya Tibetan Society Puruwala, G.P. Dobri Salwala, Tehsil Paonta Sahib, may Submit their objections in writing or appear in person in this court on or before 13-04-2026 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 12th day of March, 2026.

Seal.

Sd/-
Executive Magistrate,
Paonta Sahib, District Sirmaur (H.P.).

**In the Court of Sh. Rajeev Ranta, Executive Magistrate-cum-Tehsildar,
Solan, District Solan (H.P.)**

In the matter of:

Smt. Sunita Devi w/o Shri Madan Singh, r/o Village & Post Office Kabakalan, Tehsil District Solan (H.P.) . . . *Applicant.*

Versus

General Public

.. *Respondent.*

Subject.— Regarding delayed Registration of Birth under section 13(3) of Birth & Death Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rule, 2003.

PROCLAMATION

Whereas, the applicant Smt. Sunita Devi w/o Shri Madan Singh, r/o Village & Post Office Kabakalan, Tehsil & District Solan (H.P.) has moved an application before the undersigned under Section 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering her delayed date of birth *i.e.* 10-12-1978, and place of birth is at Village Manjholi, Post Office Sultanpur, Tehsil & District Solan (H.P.), but her delayed date of birth could not be entered in the record of G.P. Bohli, Tehsil and District Solan.

Now, Therefore, by this proclamation the general public is hereby informed that any person having any objections for the registration of delayed date of birth of Smt. Sunita Devi d/o

Shri Rattan Singh & Smt. Parwati, may submit their objection in writing or appear in person in this court on or before 27-03-2026 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 25th day of February, 2026.

Seal

Sd/-
(RAJEEV RANTA),
Executive Magistrate-cum-Tehsildar,
Solan, District Solan (H.P.).

Office of the Sub-Divisional Magistrate, Arki, District Solan (H.P.)

Case No.: 09/2026

Date of Institution: 07-03-2026

Date of Decision: 06-04-2026

Sh. Anant Ram s/o Sh. Parsa, r/o Village Ser Glotiya, P.O. Danoghat, Tehsil Arki, Distt. Solan, H.P. . . *Applicant.*

Versus

General Public

. . *Respondent.*

Regarding delayed registration of Birth event under section 13(3) of the Birth & Death Registration Act, 1969.

PROCLAMATION

Sh. Anant Ram s/o Sh. Parsa, r/o Village Ser Glotiya, P.O. Danoghat, Tehsil Arki, Distt. Solan, H.P. has filed a case under section 13(3) of the Birth & Death Registration Act, 1969 alongwith affidavits and other documents stating therein that he was born on 07-02-1967 at Village Ser Glotiya, but his birth has not been entered in the records of Gram Panchayat Danoghat, Tehsil Arki, District Solan, H.P. as per the Non-Availability Certificate No. 10 issued by the Registrar, Birth and Death Registration, G.P. Danoghat, Tehsil Arki.

Therefore, by this proclamation the general public is hereby informed that any person having objection for registration of delayed birth in respect of Sh. Anant Ram, may submit their objections in writing to this office on or before 06-04-2026 at 10.00 A.M., failing which no objection will be entertained afterwards.

Given under my hand and seal of this office on this 7th Day of March, 2026.

Seal

Sd/-
Sub-Divisional Magistrate,
Arki, Distt. Solan (H.P.).

**Before the Court of Surinder Chandel, Executive Magistrate &
Naib Tehsildar Mamlig, Sub-Tehsil Mamlig, District Solan (H.P.)**

Case No.: 02/2026

Date of Institution: 03-02-2026

Smt. Bimla Devi, d/o Shri Roop Ram, Resident of Village Jakharion, P.O. Mamlig, Sub-Tehsil Mamlig, District Solan (H.P.).

Versus

General Public

Application under Section 13(3) of the Registration of Births and Deaths Act, 1969 and Rule 9(3) of the Himachal Pradesh Registration of Births and Deaths Rules, 2003.

Smt. Bimla Devi, d/o Shri Roop Ram, Resident of Village Jakharion, P.O. Mamlig, Sub-Tehsil Mamlig, District Solan (H.P.), presently residing at w/o Shri Vijay Singh, s/o Shri Parasa Ram, Village Kothi, P.O. Kunihar, Tehsil Arki, District Solan (H.P.), intends to get her date of birth registered as 26-04-1965 at her place of birth in Gram Panchayat Mamlig, Sub-Tehsil Mamlig.

Therefore, notice is hereby given to the general public that Smt. Bimla Devi wishes to register her date of birth as 26-04-1965 in the birth register of Gram Panchayat Mamlig. If any person has any objection regarding this registration, he/she may submit the objection in writing or orally, personally or through counsel, before the undersigned court within 30 days from the date of publication of this notice.

If no objection is received within the stipulated period, appropriate orders shall be passed in this matter as per rules.

Issued under my hand and seal of the Court on this 12th day of March, 2026.

Seal

Sd/-
(SURINDER CHANDEL),
Executive Magistrate Mamlig,
District Solan (H.P.).

**In the Court of Sub-Divisional Magistrate, Kandaghat, District Solan (H.P.) exercising the
powers of Marriage Officer under Special Marriage Act, 1954.**

Case No. : 04/ 2026

Date of Instt. : 12-03-2026

Pending for : 13-04-2026

Notice u/s 16 of the Special Marriage Act, 1954 inviting the objections of the General Public for registration of marriage.

Notice to the General Public

Whereas, Shri Neeraj Garg s/o Shri Devi Ram Garg aged 30 years, r/o Village Chayoug, P.O. Kuftu, Tehsil Kandaghat, District Solan (H.P.) and Smt. Kajal d/o Sh. Tikam Chand aged 26 years, r/o Village Shango, P.O. Katgaon, Tehsil Nichar, District Kinnaur (H.P.) and a/p w/o aforesaid Shri Neeraj Garg have moved an application u/s 15 of the Special Marriage Act, 1954 for registration of their marriage that was solemnized on 03-05-2025.

And, whereas both these applicants have submitted in their application and in their affidavits that duly attested by Notary Public Kandaghat that they were unmarried at the time of solemnization of their marriage as it was their first marriage and were major in age and having no prohibited relations to each other, debarring them to marry each other. Both the applicants have requested for registration of their marriage.

Therefore, by this notice the public in general is informed that if any one has any objection regarding registration of this marriage, he/she may present before this court on or before 13-04-2026 for hearing of objections if any. In case no objection is received by dated 13-04-2026, it will be presumed that there is no objection to the registration of the aforesaid marriage and the same will be registered accordingly.

Given under my hand and seal of the court on 12-03-2026.

Seal.

Sd/-
Marriage Officer-cum- SDM,
Kandaghat, District Solan (H. P.).

CHANGE OF NAME

I, Om Prakash s/o Sh. Rattan Chand, r/o Village Dhanoon, P.O. and Tehsil Salooni, District Chamba (H.P.) declare that in my Document/Aadhar Card Certificate, my name is wrongly entered as Dinesh Kumar. Whereas, my correct name is Om Prakash. Dinesh Kumar and Om Prakash is same and one person. My correct name is Om Prakash *Vide* affidavit dated 30-01-2026.

OM PRAKASH
s/o Sh. Rattan Chand,
r/o Village Dhanoon,
P.O. and Tehsil Salooni,
District Chamba (H.P.).

CHANGE OF NAME

I, Sumita Sharma w/o Sh. Ram Lal, r/o Village Swai, P.O. Garola, Tehsil Bharmour, District Chamba (H.P.) declare that in my Aadhar Card bearing No. 276232245158, my name is wrongly entered as Sunita Devi. Whereas, my correct name is Sumita Sharma. I shall be known as Sumita Sharma for all purposes in future. All concerned please note.

SUMITA SHARMA
w/o Sh. Ram Lal,
r/o Village Swai, P.O. Garola,
Tehsil Bharmour, District Chamba (H.P.).

CHANGE OF NAME

I, Renu Bala w/o Sh. Mohan Lal, r/o Village Amran, P.O. Tipari, Tehsil Dada Siba, (now Jaswan), District Kangra (H.P.) declare that my minor son Aarav, his name is wrongly recorded in his Aadhar Card as Aahan, whereas, his correct name is Aarav and may be corrected in Aadhar Card as Aarav s/o Mohan Lal. Concerned note.

RENU BALA
w/o Sh. Mohan Lal,
r/o Village Amran, P.O. Tipari,
Tehsil Dada Siba, (now Jaswan), District Kangra (H.P.).

CHANGE OF NAME

I, Kalapati w/o Sh. Mahender Lal, r/o Village Dhar Bhartha, P.O. Swarghat, Tehsil Shri Naina Devi Ji, District Bilaspur (H.P.) have changed my name from Kalawati Devi to Kalapati for all purposes in future. All concerned note.

KALAPATI
w/o Sh. Mahender Lal,
r/o Village Dhar Bhartha,
P.O. Swarghat, Tehsil Shri Naina Devi Ji,
District Bilaspur (H.P.).

CHANGE OF NAME

I, Danveer Singh s/o Sh. Pritam Chand, r/o Village Bindal, P.O. Dhadighunsa, Tehsil Jubbal, District Shimla (H.P.) declare that in birth certificate of my son, his name is wrongly entered as Vedang Veer Aukta. His name should be corrected as Vadish Veer Aukta. All concerned please note.

DANVEER SINGH
s/o Sh. Pritam Chand,
r/o Village Bindal, P.O. Dhadighunsa,
Tehsil Jubbal, District Shimla (H.P.).

CHANGE OF NAME

I, Kamla Devi w/o Sh. Sunder Ram, r/o Village Tapoun, P.O. Gahar, Tehsil Sarkaghat, District Mandi (H.P.) declare that I have changed my name from Kamli Dei to Kamla Devi. I shall be known as Kamla Devi for all purposes in future. All concerned please note.

KAMLA DEVI
w/o Sh. Sunder Ram,
r/o Village Tapoun, P.O. Gahar,
Tehsil Sarkaghat, District Mandi (H.P.).

CHANGE OF NAME

I, Shanti Devi w/o Sh. Gajinder Singh, r/o Village Bhanauta, P.O. Bhanota Salga, Tehsil and District Chamba (H.P.) declare that in my Aadhar Card bearing No. 294919719960, my name wrongly entered as Shanta Devi. Whereas, my correct name is Shanti Devi. I shall be known as Shanti Devi for all purposes in future. All concerned please note.

SHANTI DEVI
w/o Sh. Gajinder Singh,
r/o Village Bhanauta, P.O. Bhanota Salga,
Tehsil and District Chamba (H.P.).

CHANGE OF NAME

I, Shakuntala Devi w/o Sh. Prem Singh, r/o Village Chauki Rajputtan, P.O. Booni, Tehsil Nadaun, District Hamirpur (H.P.) declare that I have changed my name from Shakuntla Devi to Shakuntala Devi for all purposes in future. All concerned please note.

SHAKUNTALA DEVI
w/o Sh. Prem Singh,
r/o Village Chauki Rajputtan, P.O. Booni,
Tehsil Nadaun, District Hamirpur (H.P.).

CHANGE OF NAME

I, Udam Singh s/o Sh. Hira Singh, r/o Village Sandli, P.O. Deiya, Tehsil Nerwa, District Shimla (H.P.) declare that I have changed my name from Udham Singh (Previous Name) to Udam Singh (New Name). All concerned please may note.

UDAM SINGH
s/o Sh. Hira Singh,
r/o Village Sandli, P.O. Deiya,
Tehsil Nerwa, District Shimla (H.P.).

CHANGE OF NAME

I, Kaliya (New Name) s/o Sh. Dhiraju, r/o Village Bhalyana, Sainj (334), P.O. Sainj, Tehsil Theog, District Shimla (H.P.)-171220 have changed my name from Kali Ram (Old Name) to Kaliya (New Name) for all future purposes. All concerned may please note.

KALIYA
s/o Sh. Dhiraju,
r/o Village Bhalyana, Sainj (334),
P.O. Sainj, Tehsil Theog, District Shimla (H.P.).

CHANGE OF NAME

I, Lobsang Jigmed Tashi Ram Geshe s/o Sh. Nargu Dorjee, r/o V.P.O. Thangi, Tehsil Moorang, District Kinnaur (H.P.) declare that my name is wrongly entered as Lobsang Jigmed Tashiram in my Aadhar Card. Now, I intend to correct my name as Lobsang Jigmed Tashi Ram Geshe in Aadhar Card. Concerned note it.

LOBSANG JIGMED TASHI RAM GESHE
*s/o Sh. Nargu Dorjee,
r/o V. P.O. Thangi, Tehsil Moorang,
District Kinnaur (H.P.).*

CHANGE OF NAME

I, Partap Singh s/o Sh. Nand Lal r/o Village Chachul, P.O. Sanwal, Tehsil Churah, District Chamba (H.P.) declare that I have changed my minor son's name from Mamlesh Kumar to Kamlesh Kumar for all purposes in future. All concerned please note.

PARTAP SINGH
*s/o Sh. Nand Lal
r/o Village Chachul, P.O. Sanwal,
Tehsil Churah, District Chamba (H.P.).*

CHANGE OF NAME

I, Kamla Devi w/o Late Sh. Parkash Chand r/o Village Sarahkar, P.O. Sarahkar, Tehsil Hamirpur, District Hamirpur (H.P.) declare that I have changed my name from Kamla Devi to Kamala Devi for all purposes in future. All concerned please note.

KAMLA DEVI
*w/o Late Sh. Parkash Chand
r/o Village Sarahkar, P.O. Sarahkar,
Tehsil Hamirpur, District Hamirpur (H.P.).*

CHANGE OF NAME

I, Tarun Kumar s/o Late Sh. Mohan Lal, r/o Set No. 9, Club Block, North View P&T Colony, The Mall Shimla (H.P.) declare that in 10th & 12th Marksheets of my son Kavya Antani, issued by CBSE, my name is wrongly entered as Tarun. Whereas, my correct name is Tarun Kumar. Please note.

TARUN KUMAR
*s/o Late Sh. Mohan Lal,
r/o Set No. 9, Club Block,
North View P&T Colony, The Mall Shimla (H.P.).*

CORRECTION OF NAME

I, Neelam w/o Sh. Nariya, r/o Village Lani, P.O. Koti Bounch, Tehsil Shillai, District Sirmaur (H.P.) declare that my daughter named Kavya was born on 06-05-2017 that her name is not entered in her Aadhar Card No. 6683 1590 6518, which is required to be entered her name as Kavya in the said Aadhar Card of my daughter name.

NEELAM
w/o Sh. Nariya,
r/o Village Lani, P.O. Koti Bounch,
Tehsil Shillai, District Sirmaur (H.P.).

CHANGE OF NAME

I, Bishno Devi (New Name) w/o Sh. Rikhi Ram, r/o Sainj (334), Sainj, Shimla (H.P.)-171 220 declare that I have changed my name from Bishnoo Devi (Old Name) to Bishno Devi (New Name) for all future purposes. All concerned please may note.

BISHNO DEVI
w/o Sh. Rikhi Ram,
r/o Sainj (334), Sainj, Shimla (H.P.)-171 220.

CHANGE OF NAME

I, Saraswati w/o Sh. Sohan Lal, r/o Village Kharla, P.O. Dharara, Tehsil Tikkar, Distt. Shimla (H.P.) declare that I have changed my name from Sarsati Devi (Old Name) to Saraswati (New Name). All concerned please may note.

SARASWATI
w/o Sh. Sohan Lal,
r/o Village Kharla, P.O. Dharara,
Tehsil Tikkar, Distt. Shimla (H.P.).

CHANGE OF NAME

I, Prakash (New Name) s/o Sh. Ranu Ram, r/o Village Nali, Up-Mahal Rusia (74/1), Tehsil Chaupal, Distt. Shimla (H.P.)-171 210 declare that I have changed my name from Prem Prakash (Old Name) to Prakash (New Name) for all future purposes. All concerned please may note.

PRAKASH
s/o Sh. Ranu Ram,
r/o Village Nali, Up-Mahal Rusia (74/1),
Tehsil Chaupal, Distt. Shimla (H.P.)-171 210.

CORRECTION OF NAME

I, Bohtu Devi w/o Late Sh. Sunder Ram, r/o Village Nalag, P.O. Barmana, Tehsil Sadar, District Bilaspur (H.P.) declare that my name is wrongly recorded as Bhutu Devi in Aadhar Card No. 7450 8437 0874, whereas, my correct name is Bohtu Devi. All concerned please may note.

BOHTU DEVI
w/o Late Sh. Sunder Ram,
r/o Village Nalag, P.O. Barmana,
Tehsil Sadar, District Bilaspur (H.P.).

CHANGE OF NAME

I, Richa Pathak w/o Sh. Amit Kumar Yadav, r/o House No. HIG-35, Rakkar Colony, Tehsil & District Una (H.P.) do hereby declare that I have changed the name of my daughter from Dhanakshi Yadav to Dhanakshi Rani. All concerned please may note.

RICHA PATHAK
w/o Sh. Amit Kumar Yadav,
r/o House No. HIG-35, Rakkar Colony,
Tehsil & District Una (H.P.).

CORRECTION OF NAME

I, Sulochana Devi w/o Sh. Pandava Nand, r/o Village Randal, P.O. Rampur Bushahr, Tehsil Nirmand, District Kullu (H.P.) declare that my name is Salochna Gautam in my Aadhar Card is wrongly mentioned and correct name is Sulochana Devi as per Panchayat record.

SULOCHANA DEVI
w/o Sh. Pandava Nand,
r/o Village Randal, P.O. Rampur Bushahr,
Tehsil Nirmand, District Kullu (H.P.).

CHANGE OF NAME

I, Ajay Kumar 40 years s/o Sh. Amar Nath, r/o V.P.O. Bindraban, Tehsil Palampur, District Kangra (H.P.) declare that I have changed my daughter's name from Aradhya Guleriya to Aradhaya Guleria. All concerned please note.

AJAY KUMAR
s/o Sh. Amar Nath,
r/o V.P.O. Bindraban, Tehsil Palampur,
District Kangra (H.P.).

CORRECTION OF NAME

I, Manchali w/o Lt. Sh. Mohan Singh, r/o Ward No. 9, Village Bari, P.O. Bari Gumanu, Tehsil Sadar, District Mandi (H.P.) declare that my correct name is Manchali but only in Aadhar Card my name mistakenly written as Himachali Devi. Kindly correct it as Manchali. All concerned please note it.

Manchali
w/o Lt. Sh. Mohan Singh,
r/o Ward No. 9, Village Bari, P.O. Bari Gumanu,
Tehsil Sadar, District Mandi (H.P.).

CORRECTION OF NAME

I, Natasha Darshan d/o Sh. Pyar Chand & w/o Sh. Priya Darshan, r/o V.P.O. Deot, Tehsil Multhan, District Kangra (H.P.) declare that in my birth certificate, my name Nirasha Devi is wrongly mentioned. The correct name is Natasha Darshan. All concerned please note.

NATASHA DARSHAN
d/o Sh. Pyar Chand & w/o Sh. Priya Darshan,
r/o V.P.O. Deot, Tehsil Multhan,
District Kangra (H.P.).

CHANGE OF NAME

I, Ravinder Kumar s/o Sh. Karam Singh, r/o Village Darwas, P.O. Ganed, Tehsil Churah, District Chamba (H.P.) declare that I have changed my name from Ravi to Ravinder Kumar for all purpose in future. All concerned please note.

RAVINDER KUMAR
s/o Sh. Karam Singh,
r/o Village Darwas, P.O. Ganed,
Tehsil Churah, District Chamba (H.P.).

CHANGE OF NAME

I, Fulvinder s/o Sh. Sarvan Lal, r/o Village Chanal Majra, P.O. Guru Majra, Tehsil Baddi, District Solan (H.P.) declare that I have changed my name from Mayur Bhatia to Fulvinder. All concerned please note.

FULVINDER
s/o Sh. Sarvan Lal,
r/o Village Chanal Majra, P.O. Guru Majra,
Tehsil Baddi, District Solan (H.P.).